[Demand for Grant, 1976-77 in respect of the Ministry of External Affairs, which was voted by Lok Sabha, is shown below—Ed.]

No. of Demand	Name of Demand	Amount of Demand for Grant on account voted by the House on 23-3-1976		Amount of Demand for Grant voted by the House	
		Revenue	Capital	Revenue	Capital
		Rs.	Rs.	Rs.	Rs.
32	Ministry of External Affairs	15,85,19,000	1,79,17,000	79,25,95,000	8,95,83,000

13.07 hrs

DEMANDS* FOR GRANTS, 1976-77— *Contd.*

MINISTRY OF LABOUR

MR SPEAKER The House will now take up discussion and voting on Demand Nos 67 and 68, relating to the Ministry of Labour, for which six hours have been allotted

Hon Members present in the House who desire to move their Cut Motions may send slips to the Table within 15 minutes indicating the serial numbers of the Cut Motions they would like to move

Motion moved,

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President to *complete* the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1977 in respect of the head of demand entered in the second column thereof against Demands Nos 67 and 68 relating to the Ministry of Labour"

Demands for Grants, 1976-77 in respect of Ministry of Labour

No of Demand	Name of Demand	Amount of Demand for Grant on account voted by the House on 23-3-1976		Amount of Demand for Grant submitted to the vote of the House	
		Revenue	Capital	Revenue	Capital
		Rs	Rs.	Rs	Rs.
67	Ministry of Labour	12,00,000		60,00,000	
68	Labour and Employment	7,33,46,000	1,65,000	36,67,31,000	8,23,000

*Moved with the recommendation of the President.

13.08 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

SHRI DINEN BHATTACHARYYA (Serampore): Mr. Deputy-Speaker, Sir, from the Report that has been circulated by the Labour Ministry, it would appear that the climate of industrial relations has improved a lot, particularly as a significant outcome of the Emergency. But any lay man, any common man, can deduce his own conclusion from the realities that are there. It is known to everybody that the reports are not allowed to be published in the newspapers. Even leaflets cannot be distributed among the workers, and the people have no forum to know what actually is the state of affairs in the industrial sector, specially in relation to labour From whatever tit-bits have appeared in the newspapers it is very easy to understand that, during the last nine months of Emergency, the situation in the industries and industrial relations has deteriorated to a great extent The recession is advancing by leaps and bounds in all spheres of livelihood and living conditions of common people of our country By the hammer of emergency powers, the ruling party and industrial magnates wanted almost to paralyse all efforts of the working class to resist the offensive on them by the big industrialists as well as by the Government machinery The strike, although not formally, is now practically illegal and even show of protest and agitation in constitutional way are not allowed Emergency has served as a tool in the hands of the big industrialists and the governmental aheads and bureaucrats to suppress and crush even the legal and constitutional methods of protest and agitations by the working class all over the country.

While addressing a meeting organised by the INTUC in Texmaco area, the National Federation of Engineering Workers at Texmaco, a few days back, Shri Reddy is on record having said that the private sector is not keen on production rise. It appeared in the *Business Standard* in banner headline on the 28th March. This is the comment by Shri Reddy and he has referred how the big industrialists are not utilising the production capacity to the extent which they can. On the second day, the West Bengal Labour Minister, Dr. Nag says that it may be that Shri Reddy referred to this aspect in respect of other areas of the country, but it is not so in the case of West Bengal Dr. Nag also mentioned that the big factory owners were not keeping down their production or profit He said that the employers have to cut down their production because they have no market and there is accumulation of stock. So, Dr Nag has anyhow given platitude to the employers, whereas Shri Reddy says that the employers are deliberately keeping the production down only to earn profit to their satisfaction I do not know what is the real fact That should have been dealt with in the report. Further, it is appearing that in spite of the demagogic declarations and announcements by the Ministers and by the Government spokesmen that there will be no retrenchment, lay-off, lock-outs and closures, all these have become a regular order of the day. Any part of the country you may take, there you will find that lakhs and lakhs of workers are thrown out on the streets either as a result of lay-off or closure Even in the big industrial city what is happening? In Jamshedpur, in Telco and IISCO more than 6000 workers have been thrown out on the streets by the Tatas in the name of doing away with the services of the Badlis, the casuals and the apprentices Hundreds and hundreds of workers and employees are being thrown out in Jamshedpur The same thing is happening in all the automobile factories. This was brought to the notice of the Government here and also in the States The Premier Automobiles in a week run only for three days and on the rest

[Shri Dinen Bhattacharyya]

of the four days the workers are laid off. In the Hindustan Motors there is rotational lay-off and Mr. Reddy should answer it. He is also responsible. The Birlas are not giving any lay-off compensation in spite of a clear provision in regard to the lay-off that if you lay-off any worker, you have to pay compensation. That is not there. Your policy has resulted in recession throughout the country. The small-scale sector is facing a collapse, complete collapse. The workers in cottage industries, the handloom weavers are on the streets without employment. They are finding no way out how to get a job by which they can anyhow manage their affairs. No provision is there although there are loud assurances and proclamations and so many laws made here. The bonded labour you want to abolish A good thing no doubt. But it is also certain that you have got no real intention to do it. What is your policy? A new approach that the Government has started since the declaration of emergency—what is that? That is: you want to reduce the gap between the earnings of the industrial workers and those of the agricultural workers. I do not quite understand. Mr. Reddy should answer whether the product of the agricultural worker is of the same value as that of the industrial worker? Then, what is your philosophy?

Then the Minister thinks that for those who are getting more, you must cut their salary, you must impound their DA and you must deprive them of their right share in the bonus. This way you will deny them of their rights. When you go round the country, and during your *padayatra*, you are announcing that you are very serious about the removal of poverty of the village and the rural poor. It is not at all a fact. When you are saying all these things, why don't you have a look into the profits of the big industrialists in this recessionary period? If you see, you will be amazed and surprised that it is not going down. They are creating difficulties for the workers. But their own profit they are accumulating as before. I have got some figures. I do not know whether I will get time.

MR. DEPUTY-SPEAKER: No, you will not get time. You have already taken 11 minutes.

SHRI DINEN BHATTACHARYYA: I have only given the background. I will expect some more time from you. Every time they are coming for an extension of time.

If you look to the profits of Duncan Bros. in 1973, it was 78 3 lakhs. In 1974 it is 92.9 lakhs. This is the way in which I can describe Dunlop (I) which is a multinational company where also there is a lay-off. They are hiding this fact because they have a very friendly Cabinet Minister sitting in Calcutta. In 1973 Dunlop earned profit to the extent of Rs. 598.90 lakhs and in 1974 the profit was Rs 813.5 lakhs. So, there is an increase of 36 per cent profit. In this way I can give you so many examples where the increase in the profit varied from 18 per cent to 422 per cent just in one year. Nothing has changed.

You have now given so much concession to these big industrialists that they have no difficulty in getting the profit. There is no excise duty on these tyres. A company like the Dunlop is producing and exporting. In our country the number of customers is less because of the lesser purchasing power of our people. The Government is now raising a new slogan. Previously the slogan was 'produce or perish'. Now your slogan is 'export or perish'. What does it mean? Has the condition of the people of our country improved? If it were so, you would not have made attempts only for exporting your goods to the other countries, you would have met the demands of the people here. The same thing is happening in the case of textiles and all other industries.

MR. DEPUTY-SPEAKER: Please conclude

SHRI DINEN BHATTACHARYYA: It is better not to take part in this debate

MR DEPUTY-SPEAKER: I have given you time Your party has been allotted 15 minutes and you have taken 15 minutes.

SHRI DINEN BHATTACHARYYA: We are only 10 or 12 people sitting here If you apportion the time

MR DEPUTY-SPEAKER Anyway, you can take another five minutes

SHRI DINEN BHATTACHARYYA Recession is so acute that the Government has no other alternative but to give this slogan—either you export or you perish I do not find any reason for it It is the result of the capitalist way or the capitalist path that you are adopting, though you are saying that you are determined to bring socialism and you may again refer to Marx and Lenin in your reply I know

No where would you find this sort of argument by Marx or Lenin

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY) I can assure him that I am not going to use Marx or Lenin

SHRI DINEN BHATTACHARYYA The most relevant question that I want to pose before the non Minister is this You have taken blanket power in your hand after the emergency Why are you in the habit of accusing the opposition always that they are creating difficulties in the way of redressal of the grievances of the people? We cannot be accused in any manner You have got all the powers Then, why is there this lock out? Then, why is there this retrenchment? Why has no action been taken against the Tata group in Jamshedpur? Why has no action been taken against Birla companies? You cannot do it They are your class brothers By your action, only the people's sufferings are increasing. You are using the MISA, you are using DIR You are resorting to indiscriminate arrests of the trade union workers Why don't you see the precarious situation that is happening in the jute mills? In these jute mills the management, by advancing the argument of crisis and so on, is only increasing the workload of these workmen Take the Ludlow Jute Minn for example Between January and June 1975 one thousand workers have been retrenched I know of Wellingdon Jute Mill They wanted to increase the workload From one side for the spinner they wanted to increase to two sides For the weavers, they had to operate two looms instead of one loom The workers' protests were ignored Ultimately there was lock out 5 000 workers are on the streets It is in the constituency of Mr Gopaldas Nag But no step has been taken as yet by him There are these cases of Ludlow Jute Mill, Khardah Jute Mill, Bharat Jute Mill etc There are many mills in Howarh where severe attacks have been launched against the workers. We have brought all these factors to the notice of the Government The GITU organisation brought all these factors to your notice but to no effect There is India Meter Limited at Ambattur in Madras This unit is closed for the last 16 months Now the State is under the President's rule and it is the Centre which has to look into it immediately

Regarding JK Rayon Kanpur, 600 workers have been kept out of employment JK Rayon is under the management of Singhama; this is a big monopolistic organisation They are taking advantage of this emergency and they are trying to increase their workload and snatch away all the rights and previleges which the workers of J K Rayon earned as a result of protracted struggle

What is the situation which is happening very near to Delhi itself?

[Shri Dinen Bhattacharyya]

Here you have fixed the minimum wage for the workers of different industries. But what is happing here?

I know, Sir, that in Pilakhua, the minimum wage of women workers is from Rs. 27 to 56 consolidated for 12 hours work or more for the semi-skilled job in the textile industry—handloom and powerloom sector—per month. And no minimum wage is fixed regulating the conditions of employment. This way, the workers in Delhi are being harassed in the textile industry as a whole. Even the Engineering Wage Board recommendations are not yet implemented in Delhi and surrounding areas of Faridabad etc. Then, what steps is he going to take? Would he give some attention to this? There are so many complaints that have been brought to his notice Kindly visit Birla's TEXMACO to find out what they are doing. I refer to this because there 300 workers had been forced to leave their job with the understanding that whenever they come back here when conditions improve, they will be taken back.

This is not a question of private sector employees alone Even in State Governments and the Central Government, you are introducing a system of forced retirement with a political motive. I know why the private sectors will not take advantage of this practice. In the case of government employees, it is so and thousands and thousands of people are in suspense when their trun will come, when they will be asked by their bosses that their services are terminated. This way the threats are there, that the working hours will be increased; D.A. will be impounded and there would be no increment. There may be a decrease in the prices of a very few essential goods. Excepting wheat and rice, this year, the prices of other articles are not coming down. Ultimately, there is still the wrong method of calculations in the cost of living index of the Simla Board against which we had complained so many times and against which a report was given in West Bengal by a Committee set up by them there.

I shall conclude by saying that in 1959, a Committee was appointed to go into the hazards of rayon workers who are to undergo such hazards. So many recommendations were made by them. We also filed a petition signed by thousands of workers No step is taken against these rayon factories as yet. Maybe, they are being controlled by the big monopolists like Birlas. You have no guts to touch them at all.

Not only in Chasnala but in other mines too, no effective steps have been taken for introducing the safety measures in mines.

MR DEPUTY-SPEAKER: Kindly conclude. It is good to complete the work within the scheduled time.

SHRI DINEN BHATTACHARYYA: Thanks for the advice It is a herculean task for me to do it The people will accuse me.

MR DEPUTY-SPEAKER: It is a herculean task for me too to give everybody his chance within the scheduled time. Please conclude

SHRI DINEN BHATTACHARYYA: In other cases, the time was extended.

MR DEPUTY-SPEAKER: When it is extended it means more people will be able to speak. You will please conclude your speech.

SHRI DINEN BHATTACHARYYA: I shall end with a note of caution to the Government. You have done away with your practice of tripartite bodies and the excuse you are giving is that only those central Trade Unions who ditto your policy from

A to Z will be given a chance to sit in the newly formed apex body. Some time back, you formed the National Council of Central Trade Unions but it had its own natural death. With the same Central Trade Unions. You have now formed the apex bodies; I know who they are. Why has the C.I.T.U. been excluded? Is it because the CITU is criticising your policies, rightly so when the workers' interests are affected?

So, with these words, I would request the hon. Minister to look into this matter as also so many others that have been passed on to him. I hope he will look into those matters also.

SHRI BHOGENDRA JHA (Jainagar): I beg to move:

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1."

[Failure to ensure effective participation of workers in the management of industries in the country 4)].

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1."

[Failure to invoke the emergency powers against factory owners who illegally close their factories or retrench the workers and to detain such people and open the factories (5)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1."

[Failure to constitute one union in one industry on the basis of secret ballot (6)].

SHRI B. S. BHAURA (Bhatinda): beg to move:

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100."

[Failure to re-instate the dismissed workers of TISCO for taking part in strike (7)].

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100."

[Need to re-instate the retrenched workers of aluminium and other factories of Darbhanga city in Bihar and to punish the erring factory owners (8)].

SHRI S. A. MURUGANATHAM (tirunelveli): I beg to move:

"That the demand under the head 'Labour & Employment' be reduced to Re. 1."

[Delay in ratifying the convention on rural workers organisations adopted at the 60th Session of the International Labour Organisation held at Geneva in 1975 (9)].

"That the demand under the head 'Labour & Employment' be reduced to Re. 1."

[Delay in enacting a comprehensive legislation for protecting the interest of agricultural workers on the lines of the Kerala Agricultural Workers' Act. (10)].

"That the demand under the head 'Labour and Employment' be reduced to Re. 1."

[Non-enforcement of revised minimum wages for agricultural workers in most States in the absence of separate enforcement machinery for the purpose (11)].

"That the demand under the head 'Labour and Employment' be reduced to Re. 1."

[Need to set up a separate labour directorate both at the Centre and in the States for the enforcement of minimum wages of agricultural workers (12)].

Shri S. A. Muruganatham]

"That the demand under the head 'Labour and Employment' be reduced to Re. 1."

[Need to direct the States to appoint labour inspectors at block level for the purpose of enforcemnt of minimum wages notified for agricultural workers (13)].

"That the demand under the head 'Labour and Employment' be reduced to Re. 1."

[Failure to issue any guidelines to States for enforcing the revised minimum wages for agricultural workers (14)].

"That the demand under the head 'Labour and Employment be reduced to Re. 1."

[Failure of the Centre to issue any guidelines to the States in determining the minimum wages of agricultural workers (15)]

"That the demand under the head 'Labour and Employment' be reduced to Re. 1."

[Need to set up a tripartite machinery in the States and at the Centre for determining the wages of agricultural workers (16)].

"That the demand under the head 'Labour and Employment' be reduced to Re. 1."

[Futility of entrusting enforcement of minimum wages for agricultural workers with revenue officials and block development officers as is done in some States (17)].

"That the demand under the head 'Labour and Employment' be reduced to Re. 1."

[Need to take effective steps to protect the agricultural workers from harassment, intimidation and violence often resorted to by landlords and other rural vested interests when the workers insist on enforcement of minimum wages as notified by Government (18)].

"That the demand under the head 'Labour and Employment' be reduced to Re. 1."

[Failure to encourage the downtrodden and exploited rural workers to assert their rights for minimum wages, give relief from debt burden by providing effective protection to them against the terror tactics of landlords, moneylenders and other rural exploiters (19)].

"That the demand under the head 'Labour and Employment' be reduced to Re. 1."

[Discrimination shown in the matter of selecting representatives of agricultural workers organisations in sending delegation to International Conferences of ILO and FAO where specific problems of agricultural workers and rural development are discussed (20)].

'That the demand under the head 'Labour and Employment' be reduced to Re. 1"

[Failure to recognise the role of agricultural workers and their organisations in implementing the 20-Point Economic Programme (21)]

"That the demand under the head 'Labour and Employment' be reduced to Re. 1"

[Failure to include representatives of agricultural workers in the committees set up at different levels for implementation of 20-point economic programme (22)]

"That the demand under the head 'Labour and Employment' be reduced to Re 1."

[Failure to take steps to provide vocational training to agricultural workers to improve their professional skill (23)].

"That the demand under the head 'Labour and Employment' be reduced to Re. 1."

[Absence of any measures in improving the labour productivity in agriculture (24)].

"That the demand under the head 'Labour and Employment' be reduced to Re. 1."

[Failure to set up elective machinery to rehabilitate the bonded labourers since freed (25)].

"That the demand under the head 'Labour and Employment' be reduced to Re. 1"

[Slow progress in identifying the bonded labourers (26)]

"That the demand under the head 'Labour and Employment be reduced to Re 1"

[Failure to allot special funds for the speedy and proper rehabilitation of the bonded labourers since freed (27)]

"That the demand under the head 'Labour and Employment' be reduced to Re 1"

[Failure to work out any effective scheme to solve unemployment among agricultural workers (28)]

"That the demand under the head 'Labour and Employment be reduced to Re 1"

[Need to introduce an employment guarantee scheme for rural workers (29)]

"That the demand under the head 'Labour and Employment' be reduced to Re 1"

[Need to work out an integrated scheme to solve the problems of unemployment and under-employment in rural areas (30)]

"That the demand under the head 'Labour and Employment' be reduced to Re 1"

[Delay in enacting legislation for equal wages for equal work in agricultural sector (31)].

"That the demand under the head 'Labour and Employment' be reduced to Re. 1"

[Failure to set up a separate machinery in the Labour Ministry for enforcement of minimum wages for agricultural workers (32)].

SHRI RAMAVATAR SHASTRI (Patna) I beg to move

"That the demand under the head Ministry of Labour' be reduced to Re 1"

[Failure to give need-based wages to workers (33)]

'That the demand under the head 'Ministry of Labour' be reduced to Re 1"

[Need to change the anti labour policy of Government (34)]

That the demand under the head 'Ministry of Labour' be reduced to Re 1"

[Failure to have one union in one industry to be elected on the basis of secret ballot (35)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Failure to re-instate the retrenched workers of TISCO (36)]

"That the demand under the head 'Ministry of Labour' be reduced to Re 1"

[Failure to implement the decisions of the Central Apex Body (37)].

"That the demand under the head 'Ministry of Labour' be reduced to to Re 1"

[Need to make the Central Apex Body more effective (38)].

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Failure to set up Apex bodies in all the States (39)]

[Shri Ramavatar Shastri]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1."

[Failure in associating the workers in the management of all industries (40)].

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1."

[Failure to implement the decisions of Sugar Wage Board for sugar workers in all the sugar Mills (41)].

"That the demand under the head 'Ministry of Labour' be reduced to Re 1."

[Failure to detain those factory owners and take over their factories who indulge in illegal retrenchment of workers, lockouts and closure of factories (42)]

That the demand under the head 'Labour and Employment' be reduced to Re 1"

[Failure to make laws for the protection of agricultural labourers on the lines of Kerala Agricultural Labour Act (43)].

"That the demand under the head 'Labour and Employment be reduced to Re 1"

[Failure to get the new rates of agricultural wages implemented in most States (44)]

That the demand under the head 'Labour and Employment be reduced to Re 1"

[Need to set up a separate Labour Directorate for implementation of the minimum wages fixed for agricultural labourers in the Centre and the States (45)]

"That the demand under the head 'Labour and Employment' be reduced to Re 1."

[Need to set up a tripartite committee for fixation of wages of agricultural labourers in the Centre and the States (46)].

"That the demand under the head 'Labour and Employment' be reduced to Re. 1."

[Failure to include the representatives of agricultural labourers in the committees formed to implement 20-point economic programme (47)].

"That the demand under the head 'Labour and Employment' be reduced to Re. 1."

[Failure to make satisfactory arrangements for the rehabilitation of bonded labourers since they have been freed (48)].

"That the demand under the head 'Labour and Employment' be reduced to Re 1"

[Failure to protect the agricultural labourers from the tyranny of Zamindars and to ensure for them their fixed wages (49)]

"That the demand under the head 'Labour and Employment' be reduced to Re 1"

[Need to take the cooperation of agricultural labourers and their organisations in the implementation of 20-point economic programme (50)]

"That the demand under the head Labour and Employment be reduced to Re 1"

[Failure to implement any sound programme for bringing an end to the unemployment prevailing among the agricultural labourers (51)]

"That the demand under the head 'Labour and Employment' be reduced to Re 1"

[Delay in framing a law fixing equal wages for equal work in the villages (52)]

'That the demand under the head 'Ministry of Labour' be reduced by Rs 100"

[Failure to re-instate the retrenched workers of Hindalco, Mirzapur, Uttar Pradesh (53)]

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100."

[Failure to accept the long pending demands of the employees of the Central and Regional Provident Fund Offices (54)].

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100."

[Delay in meeting the demands for promotion and confirmation of the employees of Regional Provident Fund Office in Patna, Bihar (55)].

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100."

[Failure to construct residential quarters for the employees of the Regional Provident Fund Office, Bihar, situated at Patna (56)].

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100."

[Slow progress in the use of Hindi in Regional Provident Fund Offices (57)].

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100."

[Failure to give the same facilities for shop employees as exist for other labourers (58)].

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100."

[Need to enact a Central law for shop employees (59)].

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100."

[Need to declare as workmen all employees engaged in manufacture, distribution and sale of drugs (60)].

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100."

[Need to declare as workmen all employees working in the universities (61)].

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100."

[Need to give bonus to shop employees (62)].

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100."

[Need to take steps to cover shops and establishments having ten employees for the purpose of giving bonus (63)].

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100."

[Failure to standardise the statistics collected by the Statistics Bureau, Simla (64)].

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1."

[Failure to implement the bilateral agreement regarding bonus between the management and the employees of the Life Insurance Corporation (80)].

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1."

[Failure to provide work for the educated unemployed (81)].

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1."

[Need to give a minimum of 8.33 per cent bonus as before to labourers and employees (82)].

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1."

[Shri Ramavatar Shastri]

[Need to take action under MISA and Defence of India Rules against factory owners who are deliberately producing less (83)].

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Failure to abolish the system of contract labour (84)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Failure to check the managements of Reserve Bank, Patna from unnecessarily harassing the workers having faith in the 20-point Economic programme and helping the fascist elements such as RSS and Anand Marg (85)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Harassment of employees fighting against corruption in the Central Bank (86)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Failure to implement welfare schemes for the upliftment of Beedi workers (87)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Need to fix uniform rates of wages for all the beedi workers in the country (88)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Failure to provide equal pay for equal work to women, men and children Beedi workers (89)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Need to provide bonus to the Beedi workers (90)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Failure to supply adequate quantity of essential drugs in hospitals and dispensaries run under the Employees State Insurance Scheme (91)]

SHRI C. K. CHANDRAPPAN (Tellicherry): I beg to move:

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Failure to constitute effective Apex Body in all States (65)]

"That the demand under the head 'Ministry of Labour' be reduced to Re 1"

[Failure in respecting the bilateral bonus agreement reached by the management and employees of the LIC (66)]

"That the demand under the head 'Ministry of Labour' be reduced to Re 1"

[Failure in evolving a scheme of labour participation in management in an effective manner (67)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Failure in providing employment to millions of young people, educated and uneducated (68)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Failure in putting an end to lockout, retrenchments and lay offs (69)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

...vision taken by the Government to abolish the system of bonus (70)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Failure in functioning the Apex Body at the Centre in such a manner so as to win the confidence of the patriotic section of the working class in India (71)]

"That the demand under the head 'Ministry of Labour' be reduced to Re 1"

[Failure in providing democratic trade union rights to the employees of the Vijaya Bank and stopping the management of the Bank from patronising out of the way an RSS sponsored, management controlled union (72)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Failure to ensure 25 per cent reservation of jobs for women in selected sectors of employment (73)]

"That the demand under the head 'Ministry of Labour' be reduced to Re 1"

[Failure to implement a fair minimum wage to agricultural labourers (74)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Failure in removing corruption, favouritism, parochialism and provincialism in the functioning of employment exchanges (75)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Failure to fight the theory of "Sons of the Soil" in the sphere of employment (76)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Failure in providing any kind of relief to the millions of youth who are chronically unemployed (77)]

"That the demand under the head 'Ministry of Labour' be reduced to Re 1"

[Failure to provide job security and fair wage to contract labourers (78)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Failure in implementing properly the welfare legislation meant for beedi workers (79)]

SHRI DINEN BHATTACHARYA (Serampore): I beg to move:

"That the demand under the head 'Ministry of Labour' be reduced to Re 1"

[Failure to realise the arrears of Provident Fund dues in full from the defaulting managements (92)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Failure to guarantee Trade Unions rights to all categories of workers throughout the country (93)]

"That the demand under the head 'Ministry of Labour' be reduced to Re 1"

[Failure to formulate and implement national wage on need-based formula (94)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Shri Dinen Bhattacharyya]

[Failure of the Government to stop all lay-offs, lockouts, retrenchment and closures (95)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Need to give the minimum bonus to the workers employed in the industries showing no profit (96)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1."

[illegible]

[Need to make the ESI Scheme non-contributory on the part of the employees (97)]

[illegible]

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100"

[Need to bring penal measures against the management for whose fault any factory is closed (98)]

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100"

[Need for the payment of full wages to workers in case of any lay-off (99)]

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100"

[Need to abolish all contract labour for the jobs of permanent nature (100)]

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100"

[Need to give better medical facilities both in respect of supply of medicines and incidental cash benefits to industrial workers (101)]

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100"

[Need to restrain the managements for increasing the workload in the name of achieving efficiency (102)]

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100"

[Need to take effective steps for the implementation of minimum wages for agricultural workers in all States (103)]

श्री राज नारायण सिंह (धनबाद) : उपाध्यक्ष महोदय, श्रम विभाग की मांग संख्या 67 और 68 का मैं समर्थन कर रहा हूं। वास्तव में अगर आप लेबर डिपार्टमेंट के कामकाज को देखेंगे तो यह जाहिर होगा कि पहले जितने मैनडेज की क्षति होती थी यानी सन् 1974 में 40.3 मिलियन मैनडेज का नुकसान हुआ, वह आज की स्थिति में सन् 1975 में 19.2 मिलियन मैनडेज का नुकसान हो गया। यह सारे कंट्री का टोटल है। लेकिन अगर सेंट्रल स्फीयर को देखा जाये तो सन् 1974 में 11.36 मिलियन मैनडेज का नुकसान था और अब 1975 में वह 1.52 मिलियन मैनडेज का नुकसान रह गया। इसका श्रेय श्रम विभाग को है कि उसने बहुत से कानून दबे हुए, सताये हुए और पिछड़े हुए लोगों के लिये इस बीच में लोक-सभा और राज्य-सभा में उपस्थित किये और वे पास होकर आज कानून बन गये हैं।

श्रम विभाग को उन कानूनों को अमली रूप देना है, इसलिये इसमें जो रकम उसके लिये रखी गई है, वह हमें उपयुक्त नहीं जंचती है, बल्कि यह उपयुक्त जंचता है कि कुछ और रकम इनको मिलनी चाहिये जिससे यह बखूबी कारगर साबित हो सकें।

मुझे यह पता नहीं है कि मैनडेज नास की जो कमी इस साल में हुई है, उसमें श्रम विभाग के अधिकारियों का कितना श्रेय है। मुल्क में 20-सूत्री कार्यक्रम के तहत जो वातावरण तैयार हुआ और लोगों में देश-प्रेम

की भावना पैदा हुई, लोग उत्साहित हुए और उससे कर्तव्य-परायणता की शिक्षा मिली, उसी की वजह से सारे वातावरण की बदली हुई स्थिति ही इसके लिये जिम्मेदार है या विभागीय कार्यकलाप भी उसके लिये कुछ जिम्मेदार हैं।

इंडस्ट्रियल रिलेशन मशीनरी का काम अगर देखा जाये तो यह जाहिर होता है कि पिछले साल में इनके कार्यकलापों में बहुत कमी आई है। जैसे वर्क्स कमेटी का गठन करना इनकी जिम्मेदारी है उसमें भी सन् 1975 में कुछ कमी आई है। सन् 1974 में 1192 और सन् 1975 में 1025 के गठन का इनका लक्ष्य था लेकिन जो एक्चुअली गठन हुआ, वह 1974 में 752 और 1975 में 560 हुआ। इनमें जो वर्कर कवर हुए, उनकी संख्या भी कम हुई है। जहां तक इंडिम आर्डर के सर्टिफिकेशन का प्रश्न है, उसकी संख्या भी कम हुई है।

इंडस्ट्रियल रिलेशन्स मशीनरी का यह काम है कि मालिकों और मजदूरों के बीच में जो विवाद खड़े हों, उनका समझौता कराये। उसने 1974 में जहां 568 डिसपूट्स का समझौता कराया, वहां 1975 में 507 केसिज का समझौता कराया। पेंडिंग केसिज की संख्या 1974 में 608 थी, जब कि 1975 में वह 752 हो गई। 1974 में उसने 2140 केसिज में समझौता कराने का प्रयास किया, जब कि 1975 में 2114 केसिज में समझौता कराने का प्रयास किया गया। 1974 में उसको 1238 केसिज में समझौता कराने में सफलता मिली, जब कि 1975 में यह संख्या घट कर 1027 हो गई। 1974 में 19 केसिज आरबिट्रेशन में दिये गये, जब कि 1975 में 14 केसिज आरबिट्रेशन में दिये गये। 1974 में 4937 केसिज फाइल हुए थे, जब कि 1975 में 5095 केसिज फाइल हुए।

इन आंकड़ों को देखने से यह जाहिर होता है कि सेंट्रल इंडस्ट्रियल रिलेशन्स मशीनरी कारगर तरीके से काम नहीं कर रही है। 1975 में उसके कार्य कलाप कुछ इस तरह के नहीं हुए हैं कि उनकी सराहना की जाये।

जहां तक लेबर कोर्टों और ट्रिब्यूनलों का प्रश्न है, कई ट्रिब्यूनलों में जज ही नहीं हैं, जगहें खाली हैं। धनबाद नम्बर 3 का केसिज के डिसपोजल का ऐवेरेज परफामन्स 6 बरस रहा है, अर्थात् 6 बरस में एक केस का फैसला हुआ है। बम्बई नम्बर 1 का ऐवेरेज 14 महीने और बम्बई नम्बर 2 का 17 महीने का ऐवेरेज रहा है। कलकत्ता ट्रिब्यूनल का ऐवेरेज 9 महीने 7 दिन रहा है, जो 6 साल के मुकाबले में तो बहुत इम्प्रूवमेंट है, लेकिन ट्रिब्यूनल में 6, 6 साल लग जाते हैं, इसका क्या कारण है? सरकार को इसका पता लगाना चाहिए और सदन को इस बारे में जवाब देना चाहिए।

खानों में सब से बड़ी प्राबलम सुरक्षा की है। स्थिति यह है कि खानों में दुर्घटनायें दिन-प्रति-दिन बढ़ती गई हैं, और उनको रोकने के लिए प्रयत्नों में लापरवाही होती गई है—वे घटते गये हैं। कोयला खदानों की दुर्घटना की तरफ मैं आपका ध्यान आकर्षित करना चाहता हूं। जो लोग मरे और जो सीरियसली घायल हुए किस तरह से हर साल उनकी संख्या बढ़ती गई है। फैटल ऐक्सीडेंट्स में 1971 में 199 संख्या थी, 1972 में 200, 1973 में 172, 1974 में 200 और 1975 में जाकर 600 हो गई। इसी तरह सीरियसली इन्जर्ड— 1542, 1600, 2162 और 2119 इस तरह से दुर्घटनाओं की यह संख्या बढ़ती गई। इन दुर्घटनाओं को रोकने के लिए जो डाइरेक्टर जनरल माइन्स सेफ्टी का डिपार्टमेंट है उस डिपार्टमेंट में पिछले लगभग दो साल से डाइरेक्टर जनरल ही नहीं हैं। जो डाइरेक्टर जनरल ऐक्ट करते हैं उनको वह उपाधि नहीं

[श्री राम नारायण शर्मा]

देते, प्रोमोशन डाइरेक्टर जनरल का नहीं देते। डिप्टी डाइरेक्टर जनरल से काम चला रहे हैं। केवल इतना ही नहीं है, वहां उस डिपार्टमेंट में जितना स्टाफ होना चाहिए वह पूरा स्टाफ भी उनके पास नहीं है। इसकी वजह से जितना इंसपेक्शन होना चाहिए वह इंसपेक्शन नहीं हो पाता है। डाइरेक्टर जनरल के स्टाफ और कोलियरी में जो माइन्स मैनेजमेंट को चलाने वाले आफिसर्स हैं दोनों की एक ही क्वालीफिकेशन है। लेकिन वही आफिसर जब यहां काम करता है तो वह कम सैलरी पाता है और माइन्स मैनेजमेंट में चला जाय, कोल इंडिया लिमिटेड के साथ तो उसकी तनख्वाह बहुत बढ़ जाती है जिसकी वजह से यह होता है कि आज श्री रघुनाथ रेड्डी साहब की यह स्थिति है कि यह डी०जी०एम०एम० के डिपार्टमेंट के लिक्विडेशन पर प्रेसाइड करने की स्थिति में आ गये हैं। इनका ध्यान उधर जाता नहीं है और इनका जाता भी है तो फाइनेंस मिनिस्ट्री इनकी तरफ ध्यान नहीं देती। आज नौबत यह है कि सारे के सारे डी०जी०एम०एम० के डिपार्टमेंट के लोग जिनका काम है सुरक्षा को देखना वे इनकी सख्या को छोड़ कर के कोल इंडिया लिमिटेड में शामिल होने जा रहे हैं।

मैं तुलना कर के बताऊं कि इनके डाइरेक्टर जनरल माइन्स सेफ्टी जो दो वर्ष पहले थे वह 2250 से 2500 के स्केल में थे और वही मैनेजिंग डाइरेक्टर होकर चले गये हैं तो उनका 3 हजार से साढ़े तीन हजार का स्केल हो गया है। वह आदमी जब इस कुर्सी पर बैठता है जहां कि अधिक पावर और अधिक प्रतिष्ठा होनी चाहिए क्योंकि उनकी खामियों को भी वह देखता है, तो वह पावर और प्रतिष्ठा उनको नहीं हो पाती है। उनके हुक्म का पालन सारे माइन्स मैनेजमेंट को करना चाहिए, वह नहीं हो पाता है और उसको जो प्रतिष्ठा मिलनी चाहिए वह भी नहीं हो पाती है। वे अपने आदेश एन्फोर्स कर पाते हैं न वह उसका पालन कर पाते हैं। हैं यहां पर भी छुटभैये ही गये माइन्स मिनिस्ट्री के सामने, एनर्जी मिनिस्ट्री के सामने और वहां भी इन लोगों की वही खातिरदारी है। आपकी जानकारी के लिए मैं बताऊं इनके डिपार्टमेंट का स्केल डाइरेक्टर जनरल माइन्स सेफ्टी का 2000 से 2250 है और यही चले जाते हैं कोल इंडिया में तो 3 हजार से साढ़े तीन हजार इनकी तनख्वाह हो जाती है। सरकार के यहां इस तरह का अंधेरखाता है। इनके यहां डाइरेक्टर्स का है 1800 से 2000 और उनके यहां उसी रैंक के डाइरेक्टर टेकनिकल का स्केल है 2500 से 3000। इसी तरह से जनरल मैनेजर्स जो इनके नीचे वाले हुआ करते हैं ज्वाइंट डाइरेक्टर और डिप्टी डाइरेक्टर उनका भी है। ज्वाइंट डाइरेक्टर का है 1600 से 1800 और डिप्टी डाइरेक्टर का है 1200 से 1700। वही जनरल मैनेजर होकर जाय तो उनका स्केल 2000 से 2500 हो जाता है। रीजनल होकर जाय तो 1800 से 2200 हो जाता है। स्पेशल एरिया मैनेजर होकर या डिप्टी सी०एम०ई० होकर जाते हैं तो 1200 से 1600 हो जाता है।

MR. DEPUTY-SPEAKER: You seem to be more concerned about higher paid officers. You have spent a lot of time on them!

श्री राम नारायण शर्मा उपाध्यक्ष महोदय, वास्तव में यह डिस्पैरिटी जो चलती है उसकी वजह से इनके डिपार्टमेंट के सारे के सारे लोग छोड़कर कोल इंडिया लि० में शामिल होने जा रहे हैं। इसी की वजह से कोई इंस्पेक्शन नहीं हो पाता है, इंस्पेक्शन होता है तो उसको एन्फोर्स नहीं कर पाते हैं और उसी की वजह से रोज दुर्घटनायें हो रही हैं। चासनाला की जो दुर्घटना हुई उसके बाद एवरेज के रूप में प्रति दिन एक आदमी मरा है। इस तरह की दुर्घटनायें हो रही हैं लेकिन उसके बावजूद इस विभाग का ध्यान उसकी तरफ नहीं जाता है। माइन्स बिल

जो है उसको ज्वाइंट रेजिस्ट्रार कमेटी ने 1973 में सबमिट किया था और आज हम 1976 में पहुंच गये हैं। यद्यपि उसके लिए टाइम एलाट हुआ है, वह लिस्ट पर है लेकिन पता नहीं वह आयेगा या नहीं । उस बिल को प्रायरटी नहीं मिल पाती है। उसमें प्रावधान ऐसे हैं कि काफी पाबन्दी लोगों पर आ सकती है लेकिन उसका अनुपालन करे तभी तो पाबन्दी आये।

इसी तरह से कोल माइन वर्कस के प्राविडेन्ट फंड की बात है। 5 लाख 80 हजार जो काम करते हैं वही उसके सदस्य हैं। इनका बकाया आज कोल इंडिया लि० की सभी कम्पनीज पर 30 करोड़ हो गया है। दूसरी तरफ एम्प्लाईज प्राविडेन्ट फंड जिसके 64 लाख सदस्य हैं यानी कोलरीज से दस गुना हैं उनका बकाया 20 करोड़ पर ही टिका हुआ है। लेकिन 6 लाख जो हैं जिनके बड़े-बड़े मालिकान हैं उनके यहां बकाया लगभग 30 करोड़ हो गया है। दिक्कत यह होती है कि जब कोई जाना चाहता है तो वह दर्वाजे दर्वाजे भटकते भटकते हैरान हो जाता है। पहले के मालिकों के यहां 11 करोड़ हैं और आज जो नए मालिक पब्लिक सेक्टर में हैं उनके यहां 20 करोड़ हैं। साल दो साल में उन्होंने एग्रियर्स रख लिये हैं। इस तरह से प्राविडेन्ट फंड आर्गेनाईजेशन भी फंक्शन नहीं कर रहा है। हमारी एपेक्स बाडी ने डिसाइड किया कि प्राविडेन्ट फंड आर्गेनाईजेशन का मर्ज कर जाना चाहिए एम्प्लाईज प्राविडेन्ट फंड के साथ और उनके भी आपरेट करना चाहिए। लेकिन अफसर के बीच में स्वार्थ के अगर्डे खड़े हो गये हैं जिसकी वजह से काम पूरा नहीं होता है। आज कोयला यह है कि मजदूर जो रिटायर होते हैं उनको दर्वाजे दर्वाजे भटकना पड़ता है। ग्रेच्युटी के लिए अलग धक्का खाते हैं। मालिक कोशिश करते हैं कि पैर छुड़ा कर रास्ते पर डाल दें।

रेस्क्यू और रिकवरी के लिए रेस्क्यू स्टेशन्स हैं लेकिन उनको सामान नहीं मिलता है। स्टाफ है लेकिन उनको सामान नहीं मिलता है क्योंकि उस सामान में फारेन एक्सचेंज इन्वाल्व्ड है। फारेन एक्सचेंज वाले विभाग से पास नहीं हो पाता है। ह्यूमन लाइफ का बचाव का जो प्रश्न है उसके लिए जो फारेन एक्सचेंज की जरूरत है वह उनको मिलना चाहिए ताकि रेस्क्यू स्टेशंस को इक्वीप करके रख सकें और कोई भी जान खतरे में न आये।

जहां तक मोर ऐंड मोर पार्टिसिपेशन इन मैनेजमेन्ट का सवाल है केवल सिद्धान्त की बात होती है और एक्चुअल पार्टिसिपेशन नहीं हो पाता है। पार्टिसिपेशन है खाना बनाने वालों का और खाने वालों का। खाने वाले कहते हैं हमारा कर्तव्य है खाना और तुम्हारा कर्तव्य है बनाना। तुम्हारा पार्टिसिपेशन इतनी दूर तक ही है। तो उपाध्यक्ष महोदय, उसे लिये इन्होंने सारे रूल फ्रेम किये। लेकिन रूल फ्रेम करते वक्त जो इनकी ऐपेक्स बाडी है उसको कन्सल्ट करना चाहिये और उसके हिसाब से काम करना चाहिए जिससे इफैक्टिव पार्टिसिपेशन हो सके। उसमें उनका कम से कम कैन्टीन चलाने की वेलफेयर मेजर्स की, स्कूल चलाने की अस्पताल चलाने का यह सारी जिम्मेदारियां वर्कर्स को देना अच्छा रहता। लेकिन अभी कागजी पार्टिसिपेशन ही हो रहा है।

बोनस ऐक्ट में जो अमेन्डमेंट हुआ उसमें सरकार कमिटेड है। जो मिनिमम बोनस था उसका खत्म कर दिया और उसकी जगह पर इमेन्टिव बोनस और प्रोडक्शन बोनस लायेंगे। लेकिन वह स्कीम न मैनेजमेंट ला पाता है और न लेबर डिपार्टमेंट का विभाग से फ जिससे यह ला पाते। तो उसकी तरफ सरकार का ध्यान जाना चाहिए और इनका मॉडल स्कीम सब जगह पर तैयार करके और उ

[श्री राम नारायण वर्मा]

कार्योन्वित करने वर्कर्स को ऐजीटेट करना चाहिए।

इन शब्दों के साथ मैं इन अनुदानों का समर्थन करता हूं।

श्री रामावतार शास्त्री (पटना) : उपाध्यक्ष जी, देश की, देश की स्वतंत्रता की और जनतंत्र की प्रतिगामी और फ़ासिस्ट शक्तियों से रक्षा करने के लिये 26 जून, 1975 को देश में आपात्कालीन स्थिति की घोषणा की गई। इसके फ़ासिस्ट विरोधी उद्देश्य को समझते हुए हिन्दुस्तान के मजदूर वर्ग ने आपात्कालीन स्थिति का हार्दिक समर्थन किया। जिस दिन आपात्कालीन स्थिति की घोषणा की गई उस दिन आल इंडिया ट्रेड यूनियन कांग्रेस का वार्षिक सम्मेलन इन्दौर में चल रहा था। 26 और 27 जून को वहां एकत्रित तमाम मजदूर प्रतिनिधियों ने एक मत से आपात्कालीन स्थिति का इसलिये समर्थन किया कि इसकी चोट हिन्दुस्तान की फ़ासिस्ट शक्तियों के विरुद्ध है। इसलिये मजदूरों ने इसका समर्थन किया। उन्होंने यह भी ऐलान किया कि देश को बचाने के लिये, देश के कुछ उत्पादन बढ़े इसके लिये सरकार जो भी सही कदम उठायेगी उसका हम समर्थन करेंगे। लेकिन साथ ही वहां यह भी ऐलान किया गया आल इंडिया ट्रेड यूनियन कांग्रेस ने कि अगर मजदूरों के विरुद्ध कोई भी कार्यवाही की गई, मालिकों के पक्ष में और मजदूरों के विरोध में, तो मजदूर वर्ग उसका मजबूती के साथ, ए०आइ०टी०यू०सी० उसका मजबूती के साथ विरोध करेगी। यह हम ने साफ़-साफ़ अपनी नीति निर्धारित की। शायद कुछ लोग समझते हैं कि मजदूर आपात्कालीन स्थिति से डर गये और इसीलिये वे लड़ नहीं रहे हैं। ऐसी बात सोचना अपमानजनक होगा। मजदूर कभी डरता नहीं, सही काम के लिये वह अपनी जान की बाजी भी लगा देता है। वे समझते हैं कि देश की स्वतंत्रता की हिफ़ाजत करना, फ़ासिज्म को पराजित करना उनका देशभक्तिपूर्ण कर्तव्य है। इसीलिये उन्होंने उसका समर्थन किया, और उसका फ़ायदा उठा कर 20 सूत्री कार्यक्रम का जो ऐलान हुआ 1 जुलाई, 1975 को उसका भी मजदूर वर्ग ने समर्थन किया। इसलिये कि उसने समझा कि इससे गरीबों का भला होगा, आम जनता का भला होगा और हिन्दुस्तान में जो सामन्ती व्यवस्था है उसको नष्ट करने में मदद मिलेगी। लेकिन जैसे ही आप ने मजदूरों पर चोट करना शुरू किया, आपका मकसद तो था दक्षिण-पंथी तत्वों पर, फ़ासिस्टों पर चोट करना, और शुरू में आप ने चोट की भी, लेकिन बाद में आपकी तलवार की धार मजदूरों की तरफ़ मुड़ने लगी। मजदूरों ने जगह जगह उसका मुकाबला किया।

बाटा के 12,000 मजदूरों ने कलकत्ते में बोनस के सवाल को लेकर 39 दिन की लड़ाई की। अगर वह डर गये होते तो यह लड़ाई नहीं हुई होती। नेशनल टोबाको कम्पनी के मजदूरों ने अपनी मांगों को लेकर साढ़े चार महीने की हड़ताल की और आपात्-कालीन स्थिति में हड़ताल की। उसी तरीके से मध्य प्रदेश की चिन्दवारा खान में एक हजार मजदूरों ने भूख-हड़ताल की शिफ्ट के सवाल को लेकर, पाली के सवाल को लेकर। इस तरह के अनेक उदाहरण हैं। अगर आप मालिकों का पक्ष लेंगे, उनके खिलाफ़ कोई कार्यवाही नहीं करेंगे और उलटे मजदूरों की छटनी की कोशिश करेंगे तो वे आप से लड़ेंगे और उन मालिकों से लड़ेंगे जोकि हिन्दुस्तान के पूंजीपति हैं, इजारेदार हैं और आजादी के दुश्मन की तरह काम करते हैं। आपकी नीति अगर मजदूरों के खिलाफ़ होगी तो उसके खिलाफ़ भी वे लड़ेंगे।

16 hrs.

दूसरी बात, उपाध्यक्ष जी, यह है कि हमारी इस सरकार ने इमर्जेन्सी का इस्तेमाल मजदूरों पर करना शुरू किया और इस हमले

के कारण मजदूरों की छटनी होने लगी, डोमस में कटौती होने लगी और उसके बाद प्रोवीडेन्ट फंड का करोड़ों रुपया मालिक खा रहे हैं। उनके खिलाफ़ आप कहने जरूर हैं कि हम कार्यवाही करेंगे लेकिन करते नहीं हैं। इतना ही नहीं, महंगाई भत्ता जो सरकारी कर्मचारियों को मिलता था या मिलता है, उसके लिए वित्त मंत्री जी ने एलान किया है कि जुलाई, 1976 के बाद एक साल के लिए और आधी महंगाई भत्ते की रकम कम्पलसरी डिपोजिट में जमा करनी पड़ेगी और इस तरह से आप ने उनका आधा महंगाई भत्ता इम्पाउन्ड कर लिया। क्या आपकी इमर्जेन्सी का उद्देश्य यही था कि मजदूरों को धक्का लगाया जाये? क्या आप उनको दक्षिणपन्थी खेमे में भेजना चाहते हैं? आप यह काम कर रहे हैं। आप ने छटनी के खिलाफ़ कानून बनाया, ले-प्रोफ के खिलाफ़, कारखाना-बन्दी के खिलाफ़ कानून बनाया लेकिन उनको लागू करने का अधिकार किसको दिया? राज्य सरकारों को आप ने यह अधिकार दिया और वे क्या करती हैं यह आप जानते ही हैं। दो महीने का वक्त भी आप ने दे दिया लेकिन इन दो महीनों में राज्य सरकारों ने कोई कार्यवाही नहीं की। मालिक जो हैं वे तो मन-मौजी हैं, जो चाहे करेंगे। मजदूरों की छटनी कर देंगे, मजदूरों को निकाल देंगे और मजदूरों को भूखा मार देंगे। आप कहते तो यह हैं कि हम छटनी नहीं होने देंगे लेकिन छटनी हो रही है। स्वयं मंत्री जी ने राज्य सभा में 19 मार्च को एक प्रश्न के उत्तर में जो जवाब दिया है, वह जवाब आल इन्डिया ट्रेड यूनियन का जो अखबार निकलता है, उसमें छपा है। उसमें आप ने क्या कहा है, वह मैं बताता हूं। आप ने यह कहा है कि 5 लाख मजदूरों का ले-ऑफ हुआ है इमर्जेन्सी के समय। मालूम नहीं आप उन कारखानेदारों के खिलाफ क्या कार्यवाही करते हैं। इन पांच लाख लोगों में से केवल पश्चिम बंगाल में 2,21,209 लोग हैं, जिनका ले-ऑफ हुआ है। यही नहीं कोलीयरी क्षेत्र में भी, सैन्ट्रल सैक्टर में भी 1,11,670 ले-ऑफ हुए हैं। इतना ही नहीं, 448 कारखानों में 13,754 मजदूरों को छटनी की गई और 76 कारखाने बन्द किये गये जिनमें 9,921 मजदूर बेकार हुए। इसके अलावा तालाबन्दी 63 कारखानों में हुई, जिसकी वजह से 45,462 मजदूर दर-दर की ठोकर खा रहे हैं। कल बिहार के संसद् सदस्यों की मीटिंग में बोलते हुए बिहार सरकार के उद्योग मंत्री ने कहा है कि टिस्को ने ढाई हजार मजदूरों की छटनी का फैसला कर लिया है। यह सब चीज हो रही है और हमारी सरकार टुकर-टुकर देख रही है और किंकर्तव्य-विमूढ़ है। आप मजदूरों पर हमले कर सकते हैं, आपातकाल का डर उन्हें दिखा सकते हैं लेकिन पूंजीपतियों पर, कारखानेदारों पर, इजारेदारों पर, देश और मजदूरों के दुश्मनों पर आप चोट नहीं कर सकते हैं। यह हमदर्दी उनके प्रति क्यों? क्या इसी तरीके से समाजवाद आयेगा, लोक कल्याणकारी राज्य आयेगा, मजदूरों को भलाई होगी? इस तरह से काम नहीं चल सकता है। इस नीति को आपको बदलना होगा। पूंजीपतियों पर आपको हमला करना होगा।

एपेक्स बाडी आपने बनाई। हम ने इसका स्वागत किया। ए०आई०टी०यू०सी० ने इसका स्वागत किया। आई०एन०टी०यू० सी० ने स्वागत किया। हिन्द मजदूर सभा ने इसका स्वागत किया। ए०आई०टी०यू०सी० के अध्यक्ष मेरी बगल में बैठे हुए हैं। वह उसकी पहली बैठक में शामिल हुए थे। ए०आई०टी०यू०सी० ने उसमें नौ सूत्री कार्यक्रम पेश किया। एपेक्स बाडी जो सर्वोच्च संस्था बनी है मजदूरों के सवालों को हल करने के लिए, उत्पादन और उत्पादकता को तय करने के लिए, ठीक से औद्योगिक क्षेत्र में शान्ति बनी रहे इसको देखने के लिए, उसमें हम ने नौ सूत्री प्रोग्राम रखा और कहा कि इस आधार पर उसका कार्य संचालन होना चाहिए लेकिन मालूम नहीं आपने उस पर क्या कार्रवाई की, कुछ किया या नहीं किया।

[श्री रामावतार शास्त्री]

ऐंटक के अध्यक्ष मुझे कह रहे हैं कि एपेक्स बोडी तो लगता है कि मर रही है। किस लिए उसको आपने बनाया। उसके फैसलों को भी तो आप लागू करें। इस एपेक्स बाडी ने कानपुर की दो मिलों के बारे में लक्ष्मी रतन काटन मिल और एलर्टन बैस्ट, कानपुर के बारे में यह सिफारिश की थी कि इनको ले लिया जाये। मालूम नहीं इस सिफारिश पर आप क्या कार्रवाई कर रहे हैं। अगर आप चाहते हैं कि एपेक्स बाडी ठीक से काम करे तो उसके फैसलों को सरकार माने और इस तरफ ध्यान दे। इतना ही नहीं दस राज्यों में अभी तक एपेक्स बाडी बनी ही नहीं है। मजदूरों की यह सर्वोच्च संस्था बनी ही नहीं है। सुना जाता है कि मध्य प्रदेश के पूंजीपति इसका विरोध कर रहे हैं। मालूम नहीं आपके लोग भी कैसे हैं जो इसका विरोध कर रहे हैं। वे भी नहीं चाहते हैं कि यह बने। द्विपक्षी वार्ता द्वारा समस्याओं का समाधान निकालने के लिए यह बनी है। त्रिपक्षी वार्ता पहले होती थी। लेकिन अब यह बनी है। आप ऐसी व्यवस्था करें जिससे यह इफैक्टिव तरीके से काम कर सके। दामों में कमी की बात कही जाती है। दाम जरूर कुछ कम हुए हैं। लेकिन वित्त मंत्री ने स्वयं अपने बजट भाषण में इसको स्वीकार किया है कि आम चीजों के खुदरा दाम नहीं के बराबर कम हुए हैं, उन पर इसका नहीं के बराबर असर पड़ा है। दूसरी तरफ आप मजदूरों को मिलने वाली सहूलियतों में महंगाई भत्ते में कमी करने जा रहे हैं। अगर उत्पादन नहीं होगा या कम होगा तो उसको आप उसके साथ जोड़ कर इसमें कमी कर देंगे। अब आप देखें कि कारखानेदार अवैधानिक कारखाने बन्द कर रहे हैं। आप उनके खिलाफ कोई कार्रवाई क्यों नहीं करते हैं? क्या डी०आई०आर० और मीसा दूसरों के लिए ही हैं इन लोगों के खिलाफ इनका इस्तेमाल नहीं हो सकता है? डी०आई०आर० मेरे जैसे आदमी के खिलाफ इस्तेमाल हो सकता है जो बीस सूत्री कार्यक्रम का समर्थन करने के लिये खड़ा था लेकिन पूंजीपतियों पर नहीं हो सकता है। क्यों नहीं उन पर यह इस्तेमाल होता है? 219 रेल मजदूरों को निकाल दिया गया है। रेल मंत्री ने सीना ठोक कर कहा कि हम उनको नहीं लेंगे, नहीं लेंगे, नहीं लेंगे, एक बार नहीं तीन बार कहा जैसे वे अगर आ जायेंगे तो पूरी हड़ताल करवा देंगे, इतनी ताकत उनमें है। लेकिन जो देश को गलत रास्ते पर ले जाने वाले हैं, बड़े-बड़े तस्करोंदार हैं, सी०आई०ए० से जिनका ताल्लुक है, गल्ती नेहरूवाद के पीछे चलने वाले हैं, उनके खिलाफ कोई कार्रवाई नहीं। मैं जानना चाहता हूं कि क्या यह आपकी मजदूर भक्ति है या पूंजीपतियों के प्रति भक्ति का यह परिचायक है?

दामों के बारे में जो आंकड़ा पेश होता है वह श्रम मंत्रालय का सिमला ब्यूरो पेश करता है। उस पर हम लोगों का विश्वास नहीं है। वह गलत आंकड़े पेश करता है। पूंजीपतियों से मिल कर गड़बड़ करता है। ले-दे कर करता है। ठीक ही कहा गया है कि बंगाल की सरकार ने एक भट्टाचार्य कमेटी बनाई थी। उसने अध्ययन करके सिमला ब्यूरो के आंकड़ों को गलत बताया था (व्यवधान)। उसके इन गलत आंकड़ों के कारण मजदूरों का डी०ए० कम हो जायगा। सब मजदूरों पर हमले हो रहे हैं और इन हमलों से मजदूरों को बचाने के लिए आप कोई कार्यवाही नहीं करते हैं। इसकी तरफ आपको ध्यान देना चाहिये। आप अपने सिमला ब्यूरो को दुरुस्त कीजिये ताकि वह मजदूरों के हक में काम करे। भट्टाचार्य समिति ने जो सिफारिश की है, उसके मुताबिक 63 रुपये डी०ए० मिलना चाहिये लेकिन वह ब्यूरो 16 रुपये देना चाहती है। आप इसे दुरुस्त करें और जो भट्टाचार्य समिति ने कहा है, उसको मानिये।

प्रबन्ध में श्रमिकों का स्थान हो, यह बात प्रचार में बहुत है, लेकिन अमल में कम है। आप यह बताइये कि किस किस प्रबन्ध में आपने श्रमजीवियों को हिस्सेदार बनाया है।

प्रबन्ध का मतलब है तमाम काम में शामिल होना, पार्टिसी लेकिन, उत्पादन, वगैरह लेकिन ऐसे कितने कारखाने हैं, जहां इस तरह की कमेटियां बनी हैं। सरकारी विभागों में अभी तक यह नहीं बनी हैं, रेल, पी० एंड टी० और डिफेन्स में भी ये कमेटियां नहीं बनी हैं। यह मेरी जानकारी है। मैं यह जानना चाहता हूं कि पार्टिसिपेशन आफ लेबर इन मैनेजमेंट का केवल नारा ही रहेगा, या अमल में भी कभी यह आयेगा? समाजवाद का नारा आप लगाते हैं, आपका समाजवाद कैसा है आप इसे अमल में लाते ही नहीं हैं।

यह बड़े शर्म की बात है कि 27 बरस की आजादी के बाद भी आज कट्रेक्ट लेबर बरकरार है। यह एक प्रकार से बधुआ लेबर से मिलती-जुलती चीज है। यह अभी तक क्यों है इसका क्या जवाब है आप के पास? सरकारी कारखानों में भी कट्रेक्ट लेबर चलती है, जब हम बोकारो जाते हैं तो यह देखने का मौका मिलता है। आप कट्रेक्ट लेबर को 100 फीसदी उठाने का कानून लाइये, तभी काम चल सकता है।

इसी तरह से खेत-मजदूरों के बारे में कुछ कानून बनाये गये हैं, लेकिन वे अमल में आ रहे हैं या नहीं? देहातों में औरतें भी खेत-मजदूरिन हैं। जैसे शहरों में समान काम के लिये समान मजदूरी का कानून बनाया गया है, उसी प्रकार का कानून देहातों के लिये भी होना चाहिए ताकि देहात की महिलाएं भी यह समझें कि वे मर्द मजदूरों से कम नहीं हैं और काम में वह ज्यादा होती हैं। तो यह फर्क क्यों है इसके बारे में भी कुछ करना होगा।

खेत मजदूरों पर जमींदार और जमीन के मालिक हमले कर रहे हैं, उनको बचाने की व्यवस्था आप नहीं कर रहे हैं। मैंने इसी सदन में चर्चा की थी कि मेरे क्षेत्र में एक जगह है भोजपुर बुद्धू-चक, जहां दिन-दहाड़े एक हरिजन की हत्या कर दी गई, जो कि पी०डब्ल्यू०डी० में काम करता था। उसका आज तक कुछ नहीं हुआ और न ही कुछ होने वाला है। आपने सदन के पटल पर जवाब रख दिया कि पता नहीं वह कैसे मर गया। तो यह है आपका खेत-मजदूरों के साथ प्रेम।

हमारे देश में बीडी मजदूरों का एक फैडरेशन है, हमारे सदन के माननीय सदस्य श्री इसहाक सम्भली उसके अध्यक्ष हैं। आल इंडिया बीडी मजदूर फैडरेशन उसका नाम है। पूरे देश में इन मजदूरों की समान मजदूरी नहीं है। हमारे फैडरेशन ने मांग की है कि कम-से-कम 6 रुपये मजदूरी जरूर दी जाये। बीडी-मजदूरों की स्थिति बड़ी दयनीय है उनमें भी औरत-मजदूर हैं। इस उद्योग में मर्द, जवान, बच्चे, औरतें सब काम करते हैं, लेकिन सब को समान मजदूरी नहीं मिलती है। इस बारे में भी व्यवस्था की जानी चाहिए।

हिन्दुस्तान के विश्वविद्यालयों में अस्पतालों में हजारों की तादाद में कर्मचारी काम करते हैं, जिला बोर्डों में काम करते हैं, उनको आप वर्कमैन मानने को तैयार नहीं हैं। आप उन्हें वर्कमैन स्वीकार कीजिये, अगर आप ऐसा नहीं करेंगे तो उनमें जो भयंकर असंतोष प्रज्वलित हो रहा है वह और बढ़ता गया तो उन्हें मजबूर होकर आपके खिलाफ लड़ाई करनी होगी।

आपने मैडिकल रिप्रैजेंटेटिव्ज को आंशिक रूप में वर्कमैन माना है कुछ सहूलियतें दी हैं, मेरा कहना यह है कि आप विश्वविद्यालय, अस्पतालों और जिला बोर्डों के कर्मचारी वगैरा को भी वर्कमैन मानिये और उनको भी सहूलियतें दीजिये।

कुछ श्रम कानूनों का जिक्र किया गया है। आपने कुछ कानून जरूर बनाये हैं उनका हमने समर्थन भी किया है और आपको धन्यवाद भी दिया है। लेकिन जो बुनियादी

कानून हैं, वे बहुत पुराने हो चुके हैं। औद्योगिक विवाद एक्ट 1947 का है और ट्रेड यूनियन एक्ट 1926 का है। क्या इन कानूनों में परिवर्तन करने की जरूरत नहीं है? सरकार की नीतियों में परिवर्तन हो रहा है। वह समाजवाद की बात करने लगी है। लेकिन उसकी किताबों में अभी तक बाबा आदम के जमाने के कानून पड़े हुए हैं, जो मजदूरों की समस्याओं का समाधान निकालने और स्वस्थ ट्रेड यूनियन मूवमेंट का निर्माण करने में मददगार नहीं हो रहे हैं।

मजदूरों का प्रतिनिधि-मूलक संगठन बने, इसकी तरफ सरकार का ध्यान नहीं जा रहा है। मैं चाहता हूं कि सरकार का ध्यान उस तरफ जाये, ताकि हम सब मजदूरों के मकानों को ढूंढ कर सकें और उनमें यह भावना जगे कि इमर्जेन्सी में उनके विरोध में नहीं, बल्कि उनके पक्ष में काम हो रहा है। लेकिन सरकार ने अभी तक जो कदम उठाये हैं, उनसे यह अन्दाज लग रहा है कि वे सारे कदम मजदूरों के खिलाफ उठाये गये हैं। प्रतिक्रियावादी, फ्रांसिस्ट और यथास्थितिवादी शक्तियां इस मंत्रालय में, सरकार में, और रेलवे मंत्रालय में सब से ज्यादा, हावी हैं। राइट रीएक्शन पलथी मार कर, कुंडली मार कर, बैठा हुआ है। सरकार को उन तत्वों पर चोट करनी चाहिए, तभी 20-सूत्री कार्यक्रम अमल में आयेगा और गरीबी मिटेगी। 20-सूत्री कार्यक्रम कोई सुमिरनी माला नहीं है। ये लोग तो सुमिरनी माला की तरह उसका जाप कर रहे हैं। वे देहात और शहरों में पद-यात्रा करें, और यह देखें कि क्या सरकारी कानून अमल में आ रहे हैं या नहीं, अगर वे अमल में आ रहे हैं, तो उसमें और तेजी लाने की कोशिश की जाये, और अगर वे अमल में नहीं आ रहे हैं, तो यह पता लगाया जाये कि कौन लोग गोल-माल कर रहे हैं और उनके खिलाफ कार्यवाही की जाये।

लेकिन हम देखते हैं कि प्रतिक्रियावादी तत्वों के खिलाफ कार्यवाही करने के बजाये उनको खेलों से छोड़ा जा रहा है। उनके लिए कांग्रेस का दरवाजा खोल दिया गया है, और वे लोग उसमें प्रवेश कर रहे हैं। अब तो देश में बड़े-बड़े, नये-नये नेता भी पैदा हो रहे हैं। मालूम नहीं कि वे आगे क्या करेंगे।

इस रिपोर्ट में क्रियायुक्त बातें तो बहुत की गई हैं, लेकिन नीति सम्बन्धी बातों का उसमें कोई उल्लेख नहीं है। मजदूरों को कैसे प्रोत्साहित किया जायेगा, प्रोडक्शन कैसे बढ़ेगा और पूंजीवादी व्यवस्था के खिलाफ क्या कार्यवाही की जायेगी, इस बारे में कोई संकेत नहीं दिया गया है।

ये लोग कितना मुनाफा कमाते हैं। 1966 से 1974 के बीच में उनका मुनाफा 30 फीसदी बढ़ गया है। 1966 में उत्पादन का अंक 134 था, जो 1974 में 201 हो गया है। पुस्तकालय के पास लगे एक पोस्टर में ये आंकड़े दिये गये हैं। उत्पादन बढ़े लेकिन मजदूर की आमदनी कम हो यह कैसा समाजवाद है?

मैं सरकार को यह चेतावनी देना चाहता हूं कि मजदूर डरा नहीं है, बल्कि वह सरकार की मजदूर-विरोधी नीति का मुकाबला करने के लिए तैयार है। मैं जिम्मेदारी के साथ एलान करना चाहता हूं—ए०आई०टी०यू० सी० के अध्यक्ष यहां बैठे हुए हैं—कि अगर सरकार ने मजदूरों पर हाथ उठाने की कोशिश की, अगर सरकार के लोगों या पूंजीपतियों ने उनको आंखें दिखलाईं, तो हिन्दुस्तान का मजदूर वर्ग इतना सतर्क है कि वह उन दोनों की आंखें निकाल देगा और अपना रास्ता साफ करते हुए आगे बढ़ेगा। मैं सरकार से सिर्फ यह कहना चाहता हूं कि वह समय रहते चेत जाये। नीति में परिवर्तन और कीजिये, इजारेदारों के पीछे चलना बन्द कीजिये। घुटने-घुटने डालते हुए केवल सिरीह हो कर, शिकस्तख्वर्दा होकर बैठे

मत रहिये। मजदूर इंतजार कर रहा है। वह उद्योग धन्धे का मजदूर हो, सरकारी मजदूर हो, रेल का मजदूर हो, पी० एंड टी० का मजदूर हो या डिफेंस का मजदूर हो जिसके नेता भी यहां बैठे हुए हैं, ये सब लोग अधीर हो रहे हैं। अब उनके बर्दाश्त के बाहर की बात हो रही है। इसलिए मुझे विश्वास है आप हमारी बात पर ध्यान देंगे। हम आपकी बहुत सी सही बातों का समर्थन करते हैं। बहुत दूर तक आपके मित्र हैं और बहुत दूर तक आप से लड़ते भी हैं। तो मित्र की बात थोड़ा समझने की और पूरा करने की कोशिश कीजिये। फिर देखिए मजदूर क्या कमाल करता है। मजदूर तो दुनिया को बना रहा है, मजदूर ने 15—16 मुल्कों में समाजवाद का लाल झंडा फहरा दिया है। तो मजदूर बड़ा ही पराक्रमी और दुनियां को बदलने वाला है। हिन्दुस्तान के नक्शे को भी वह बदलेगा। अगर आप उसमें सहायक होंगे तो अच्छी बात है और नहीं तो आपको भी वह मजदूर बदल कर ही दम लेगा।

MR. DEPUTY-SPEAKER: In order that there should not be any misunderstanding, I would put this to the House. The name of Mr. Vasant Sathe was communicated to me by the Deputy Chief Whip later on. Now he wants an early chance because he has an engagement. If the other members of the Congress Party do not object, I would give him the chance....

SHRI VASANT SATHE (Akola): I have to go to attend a meeting.

SHRI RAJA KULKARNI (Bombay-North-East): I have also to catch the plane.

MR. DEPUTY-SPEAKER: Although it is the prerogative of the Chair to call anybody, I would like to work with the utmost cooperation, and I do not want anybody to have the impression that I am breaking the ranks. Therefore, when Mr. Sathe gave me a request, I thought I would put it to you if you could accommodate. If you don't, then I will go by the list which the Whip has given me. It is upto you to decide.

SHRI VASANT SATHE: I will take only ten minutes.

I would, first, like to urge on the Government that it is high time that we had comprehensive Employment Relations Act. Much of the difficulties we see today are because of the proliferation of labour laws—the Payment of Wages Act, the Workers' Compensation Act, the ESI Act and so on. For so long we have been thinking of an industrial code; some work has also been done; I believe, it is practically ready. But I do not know why it is not being cleared. We should have a comprehensive Employment Relations Act. I am using the word 'employment' advisedly because in the Industrial Disputes Act, 'worker' or 'workman' has been defined in a restricted way and, as you know, the Supreme Court has taken away many employees who come under the purview of hospitals and others by saying that they are not industries. What do you want to regulate in this country? It is employer-employee relationship. It should be Employer-Employee relations Act. You can say in that whatever has been stated in the industrial law where you have taken out of its purview very small employer-employee relations, that can be done here. But let it be an Employer-Employee Relationship Act. It is high time that a comprehensive legislation on this was put on the Statute Book.

The next point I would like to make is about the whole concept of wage-work relationship. Much of the heart-burning is because of this. When we have Bonus Act or the other Acts, the philosophy appears to be that it is not correlated to work or productivity or production. Let us, for once, agree that a wage above a certain minimum wage—that minimum also in terms of industrial minimum—is now a crystallised notion—in terms of industrial law also. Let us decide what should be the industrial minimum wage; let

[Shri Vasant Sathe]

us decide what should be the non-industrial minimum wage. It will apply to agriculture also. I am willing to be realistic in this. But let us have some concept of minimum wage. Once the industrial minimum or statutory minimum is fixed, then the question of profit or productivity or the capacity of the employer does not arise. That has to be paid. This proposition has been universally accepted and once you lay this down, if it has to be above the minimum, it should be related to production and productivity. If that is done, most of your headache regarding bonus, profit-sharing etc., will go away. But let us seriously get down to this and do this once for all. If this is done, many of the hardships that are being experienced today by the employees would be done away with.

In this connection, I would like to say that we have made a mockery of the labour legislation because of the delays. The delays have become scandalous. We thought that the phrase in social legislation—justice delayed is justice denied—would be adhered to more vigorously here, but that is not there. I have given a number of insances where delays have taken place. I myself have a case of wage fixation of employees in a sophisticed industry, a litho industry, where they were being paid inclusive of dearness and othe allowances Rs 41/- in the year 1958 and we started the wage fixation case. Instead of taking the thing on the streets, we said: Let us follow the labour laws as law abiding citizens, and you will be amazed that the case has taken sixteen years and even today it is pending in the Supreme Court. The employers can go on fighting right up to the highest court. What are we doing about it. Can't we put any limit? We are now thinking of constitutional changes; can't we say that this would be a finality, there would be no appeal and no writ will lie in respect of such matters relating to labour laws. For Heaven's sake, bring some finality, otherwise what is the significance of these labour laws, if after the death of a worker, we are able to get a decision. I would beg of you to consider this. I am sure, your Cabinet colleagues will see the reason in this. Kindly plead with them that this should be brought about.

Day in and day out, workers are being laid off and retrenched and no protection is there for them. I do not know, if you can give us any instance where employers have been punished for having illegally laid off or retrenched the workers. One instance is, of course, there in Nagpur; thanks to the Chief Minister of Maharashtra who showed the guts and courage. An employer who retrenched his employees and did not pay compensation as required under the Act was detained under MISA. Next day, that employer, who was saying that he did not have the money, managed to bring the money and paid to the employees. That is justice, that is firmness. But how many such instances can you give me in this country? I would say, as my friends have been saying, does this MISA not apply to these people creating industrial unrest? While talking of industrial unrest, I want to utter a word of caution and warning Today, merely because of short-sightedness and lack of understanding even in organised sector, taking advantage of the climate of emergency there are employers who want to bull dozer and ride rough shod as was done the other day when the LIC Bill was brought here. Why can't you sit with your employees? Are they not patriotic citizens? I have talked to the representatives of employees and they say: If you want to do away with bonus here is package deal, sit with us, we will show you how to find the money We will show you how it can be adjusted Why cannot you do it? We the Members of Parliament, are willing to sit with you. We are willing to be of assistance to you. But why cannot you, the Labour Ministry, persuade the other employing Ministries to see the reason of this? In the public undertakings in the organized sector, if you create any dissension or rancour or dissatisfaction among the workers.

believe any eruption anywhere can result in making a complete nonsense of your labour policy. I sometimes smell a conspiracy in this Are some people deliberately interested in creating conditions of chaos or conditions of disruption or rebellion? What are they planning? I would like to know. Therefore, I utter a note of warning. You take this up at the highest level with your Cabinet colleagues and discuss this matter with them Why for any reason are you creating this dissatisfaction among the employes taking advantage of the emergency? And this is bound to recoil tomorrow Emergency cannot be a permanent feature. Discipline cannot be a permanent feature Vinoba rightly said when somebody put a question Is *Anusashan Parva* going to last for ever?—*Anusashan* for even and *Parva* is a short-term thing' *Parva*, one can understand, is a short-term thing But discipline is permanent but discipline to become a permanent thing, has to be a two way affair

Now you want the employees to be involved in the management That was the concept of workers' participation in management For what purpose? To create a feeling, a sense of belonging among the employees A feeling to be created that they are not employees, they are not mere workers but they are the partners in the industry But in how many public sector undertakings have we started this? All right, cut across unionism and you ask the employees to elect their representatives from shoplevel to the toplevel Try that Let at least at the highest level there be a workers' representative so that the worker may have a feeling that hereafter they are partners and not workers If you try it in the public sector, that will be an example for the private sector to follow And you can impose it easily on them.

The next point I would like to talk is about some welfare facilities About housing I have long felt even as a trade-unionist one thing If the machinery cost goes up, does the employer make a grievance there? He just adds it to the cost and puts it up. If the raw material cost goes up, does he make a grievance of it? He just adds it to the cost and also in the price Then why cannot you consider human input like any other material input? Therefore, if you have made it a condition, you can make a beginning somewhere When an industry is started, you must have housing facilities at least for 50 per cent of the employees In addition to that, I would like to urge upon you to consider one thing. After the employee has served in the industrial unit, he wants to have a house of his own Where will he go? Do you have any scheme? We are now talking of schemes for giving housesites to landless labour Why cannot you think of housing for working class people in urban areas by having some scheme or project for them so that each can have his own house?

MR DEPUTY-SPEAKER You said you would take only ten minutes

SHRI VASANT SATHE With this point I conclude

I thank you for giving me this opportunity to speak

MR DEPUTY SPEAKER Now, having departed from what was laid down I have another difficulty I have a feeling that Mr Raja Kulkarni wants to speak (*Interruptions*) One of the principles is that a person who wants to speak must first hear another before he speaks Now the Deputy Minister wants to intervene

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K RAGHU RAMAIAH) This is very reasonable as the Minister will speak the next day I think he may be allowed to speak

श्री राम सिंह भाई (इदौर) उपाध्यक्ष महोदय, मैं निवेदन करना चाहता हू कि अगर आप टाइम नही देते हैं तो मैं नहीं बोलूंगा । मैं इसी गाडी से जा रहा हूं, घर पर मुझे जरूरी काम है ।

MR. DEPUTY-SPEAKER: Do not get excited. I will do whatever is possible. I said I want to work with utmost co-operation and that is why when members come and make requests to me, I know that I will be breaking the ranks, that is why I put it to you I understand your difficulties too.

SHRI K. RAGHU RAMAIAH: He will take about 25 minutes. I think the minister can be called at 3 O'clock.

श्री राम सिंह भाई : मैंने कल ही कह दिया था कि मैं जान वाला हूं। बोलने वालों में सबसे पहले मेरा नाम था, ये आ गये फिर वे आ गये। यह जरूरी नहीं है कि मैं बोलूं मुझे बोलने की कोई ख्वाहिश भी नहीं है। मुझे बोलने के लिए कम से कम 20-25 मिनट तो चाहिएं। सबसे पहले मेरा नाम था।

MR. DEPUTY-SPEAKER Mr. Ram Singh Bhai, you are right. That is true, but do not get excited. Let them sort out your problems

SHRI K RAGHU RAMAIAH: He may be called now. At 3 O'Clock the Minister may be called

MR. DEPUTY SPEAKER: At 3 O'Clock the Minister will speak

I think from now onwards I will not entertain these requests to break the ranks because it creates difficulties

श्री राम सिंह भाई (इंदौर) : श्रीमन मैं बजट अनुदानों की मांगों का समर्थन करता हूं। यह जो बजट की मदें रखी गई हैं उनसे मुझे संतोष नहीं है। उसका मुख्य कारण यह है कि एमरजेंसी के बाद, 25 जून, के बाद, मैं ऐसा मानता हूं कि होम मिनिस्ट्री के बाद लेबर मिनिस्ट्री पर काफी जवाबदारी आई है।

एमरजेंसी के बाद हमारे देश ने दो उद्देश्य सामने रखे। पहला तो यह था कि हर सैक्टर में हमारे देश का उत्पादन बढ़े और दूसरा यह था कि हम अधिक से अधिक लोगों को काम दें। इन दोनों के लिए लेबर मिनिस्ट्री की बड़ी जवाबदारी है। अगर उद्योगों में शांति रहेगी औद्योगिक सम्बन्ध अच्छे रहेंगे और हर सैक्टर में अनुशासन रहेगा तो ही सरकार उत्पादन बढ़ा सकती है। यह इसी से सिद्ध हो सकती है कि थोड़े से समय के अन्दर लेबर मिनिस्ट्री द्वारा कितने महत्वपूर्ण बिल लाये गये, विधानों में कितने अमेंडमेंट किये गये। इसलिए लेबर मिनिस्ट्री का महत्व बहुत अधिक है ही।

मुझे ऐसा लगता है कि केबिनेट में लेबर मिनिस्ट्री की वह कीमत नहीं जो कि होनी चाहिए। पांच पाण्डवों में कर्ण की जो स्थिति थी, वह आज केबिनेट में लेबर मिनिस्ट्री की है। श्रीमन इतना ही नहीं, यहां केबिनेट में तो लेबर मिनिस्ट्री की कोई कीमत है ही नहीं, दूसरे राज्यों के शासन में लेबर मिनिस्ट्री की कोई कीमत है मैं नहीं समझता। राज्य शासन में बिचारी लेबर मिनिस्ट्री की क्या कीमत है यह मैं बताना चाहता हूं। श्रीमन हमें अनुशासन और उत्पादन बढ़ाने के लिए औद्योगिक सम्बन्ध अच्छे बनाने हैं। पहली चीज औद्योगिक सम्बन्ध हैं। मजदूरों और मैनेजमेंट के अच्छे सम्बन्ध होंगे तो औद्योगिक शान्ति होगी। एक दूसरे से यह कड़ी जुड़ी है। हमारे कुछ विरोधी साथी बहुत बोल गए है। उन्होंने कहा है कि मजदूर डरता नहीं है। ठीक बात है। वह डरता नहीं है। लेकिन ज्यादा उनके लीडर डरते हैं जिन का पता तक नहीं लगता है। मजदूरों की आज क्या हालत है इसको हम प्रत्यक्ष देख रहे हैं। देश में मजदूर नेता पुलिस के सामने जी हां, जी हां कर रहे हैं, अपने को मीसा से बचाने के लिए ताकि उनको

[श्री राम सिंह भाई]

इधर उधर से वे कहीं न चर ले, वे बचाव की तरह-तरह की कोशिशें करते हैं। इसलिए जहां तक अनुशासन का सवाल है यह मानी हुई बात है और इस में कोई शक नहीं है वह आया है । प्रधान मंत्री जी ने जो आश्वासन और वचन दिए हैं, उनको दृष्टि में रखते हुए मजदूरों ने सोच लिया है कि इस वक्त हमें अनुशासन के साथ रहना है । प्रधान मंत्री की बात पर उनका पूरा विश्वास है । उस विश्वास को लेकर ही श्रम हित के अच्छे-अच्छे बिल भी आपने पास कराए हैं । काम भी अच्छा चल रहा है । उसके कुछ नतीजे आये और कुछ आने वाले हैं इस आशा से यह अनुशासन बना हुआ है और श्रमिक काम कर रहे हैं । मजदूर तो सरकार का साथ दे रहे हैं और सरकार भी मजदूरों के लिए अच्छे बिल लाई है, उसने भी अच्छे काम की शुरुआत की है । लेकिन जैसा मैंने कहा आसमान से गिरा और खजूर में अटका वाली बात नहीं होनी चाहिए । मजदूरों के पल्ले कुछ नहीं पड रहा है । मैंने आपकी रिपोर्ट को बहुत ध्यान से पढा है । इस में रिपिटीशन ज्यादा है । एक लकीर को पकड कर उसको ही आप पीटते आ रहे है । आपने कहा है कि 1974 में औद्योगिक अशान्ति के कारण जो काम के दिन खोए 1975 में उस में सुधार के लक्षण दिखाई दे रहे हैं । लेकिन ऐसी बात नहीं है । औद्योगिक सम्बन्धों को लेकर तो कोई सुधार के लक्षण हो नहीं हैं । अगर सम्बन्ध सुधरे होते तो इस तरह से मुझे बोलने का मौका नहीं आता । 25 जून को आपात-कालीन स्थिति की घोषणा के बाद कारखा-नेदारों लेबर मिनिस्टर्ज कान्फ्रेंस उद्योगपतियों की कान्फ्रेंस में, इटक की जनरल काउंसिल में भाषण किए । उनके विपरीत इन बनियों ने काम किया और समझ लिया कि शायद जो आसमान से गिरा और खजूर में अटका था वह हमारी गोद में ही आ गिरा है । उत्पादन बढ़ा है और अनुशासन आया है लेकिन इसका मतलब यह नहीं है कि बनिये ही मालामाल बनें । मैं निवेदन करता हूं कि पहली जुलाई से मजदूरों के ऊपर क्या बीत रही है इसका रिकार्ड रखने वाला भी कोई है ? आंध्र प्रदेश में 21467 श्रमिकों को ले आफ किया गया और 517 को रिट्रेंच किया गया । बिहार में 1452 को ले आफ किया गया । गुजरात में 8199 को ले आफ किया गया और 1119 को रिट्रेंच किया गया । कर्नाटक में 6386 को ले आफ किया गया और 95 को रिट्रेंच किया गया । हरियाणा में 8648 को ले आफ किया गया और 116 को रिट्रेंच किया गया । मेरे प्रदेश में जिस की मैं बहुत ही डींग मारता हूं वहां क्या हो रहा है इसको ही आप देखें । वहां दीये तले अंधेरे वाली बात है । वहां पहली जुलाई से अक्तूबर तक चार माह से और खास कर इदौर में टैक्सटाइल के अन्दर 45948 श्रमिकों को ले आफ किया गया और पिछले केवल एक महीने में इदौर में चार मिलों में 800 मजदूरों से अधिक को रिट्रेंच किया गया है । यह क्या हो रहा है । महाराष्ट्र में 41521 मजदूरों को ले आफ किया गया और 2960 को रिट्रेंच किया गया । उत्तर प्रदेश में 19895 को ले आफ किया गया और 878 को रिट्रेंच किया गया । यह मैं जुलाई से अक्तूबर तक की अपने यहां की बात कर रहा हूं । और बंगाल में जो बडी-बडी बातें करते हैं वहां 2 21,209 को ले आफ किया गया है । यह क्यों किया गया है इसके पीछे उद्देश्य यह है कि उत्पादन घटे । कुछ इंडस्ट्रीज में आज हालत यह है कि जितना उत्पादन बढता है उतना ही ज्यादा लास होता है । जो बात मैं कह रहा हूं, वह किसी से सुनी हुई बात नहीं है, और ना ही मैं किताबों से उतारे आंकडों की बात करता हूं, बल्कि मैं रोजाना मजदूरों से मिलता हूं और कार-खानों में जाता हूं, इस लिये मुझे मालूम है । आज हालत यह हो रही है कि काटन के कारण मशीनें बन्द हो रही हैं और नोटिस

[श्री राम सिंह भाई]

लगा दिया जाता है कि बिजली के कारण मशीन बन्द हो गई है ।

एक्ट में बताया गया है कि शक्ति या ईंधी-प्रकोप के कारण अगर मशीन बन्द होती है तो उसको लेड-आफ नहीं माना जायेगा । मेरी प्रदेश गवर्नमेंट ने यह आदेश दिये हैं कि टैक्सटाइल में बिजली की कटौती नहीं होगी और नहीं करते हैं, फिर यह क्या चल रहा है ? इस तरफ आपको ध्यान देना होगा । उत्पादन घट रहा है, मजदूरों को लेड-आफ किया जाता है, इसका मतलब यह है कि रोजगार घट रहा है, तो यह एमर्जेन्सी कहां है ?

एमर्जेन्सी के दो मूल तत्व हैं—उत्पादन बढ़ाना और रोजगार देना । यह दोनों ही बातें एम्प्लायर्स के सामने नहीं है । यह जो कहा जाता है कि मन्दी आ गई, मन्दी आ गई, यह क्या है ? यह मैं आकड़े यहां बताना चाहता हूं ।

सन् 1961–62 को 100 मान लिया जाये तो सन् 1973–74 में इंडस्ट्रियल उत्पादन मैटीरियल खर्च का इन्डैक्स नम्बर 299.2 था और दिसम्बर 1975 में वह 255.6 हो गया, अर्थात् इन्डस्ट्रियल उत्पादन मेटीरियल खर्च को अन्क गिरा है, बढ़ा नहीं है और उससे तैयार होने वाला माल, जो उत्पादित माल है उसका इंडैक्स नम्बर 1961–62 को 100 माना जाये तो 1973–74 में वह 295.6 और दिसम्बर, 1975 में 253.3 हो गया । कहने का मतलब यह है कि लागत खर्च 16 परसैंट कम हुआ है और तैयार माल केवल 23 परसैंट बढ़े हैं । यह सरकारी आंकड़े हैं । मैं तो आंकड़े नहीं बनाता हूं ।

ड्यूटी के बारे में जो एक्ट बना उसके बारे में कंसल्टेटिव कमेटी में मैंने बार बार कहा कि 13, 15 दिन के बारे में सोचिये, सर्कुलर भी निकले । अभी मार्च में आंध्र प्रदेश हाई कोर्ट ने एक फैसला दिया है जो कि लेबर-ला-जनरल के मार्च के नम्बर 2–2–2 में है । हाई कोर्ट ने यह फैसला दिया है कि वर्ष में 15 दिन नहीं, 13 दिन होते हैं ।

मैं तीन बरस से सिर कूट रहा था और—आपसे कह रहा था कि इसपसम्बन्ध में सोचिये—सोचिये । लेकिन आपने यह समझ लिया कि थोड़े दिन लोक सभा चुनाव के रह गये हैं, पता नहीं यह चुनकर आता है या नहीं, आपने मेरे कहने पर भी उस तरफ ध्यान नहीं दिया । लेकिन मैं यह कहना चाहता हूं कि हम रहें या न रहें भारत में उद्योग, संसद और मजदूर रहने वाले हैं, आप इस बात को सोचिये । हमारे यहां मिल-ओनर्स ने एक सर्कुलर निकाल दिया है कि हाईकोर्ट आंध्र प्रदेश का यह फैसला ड्यूटी के बारे में है । इसलिये उस हिसाब से काम लें । अगर सुप्रीम कोर्ट का फैसला होता, तो सारे भारत में लागू होता लेकिन बनियों के यहां तो उनके घर में फैसला होता है और वह सारे हिन्दुस्तान में लागू किया जाता है ।

एप्रेन्टिसिशीप योजना के बारे में गहराई से विचार करना होगा । काम सीखने के बाद उसे वहां काम नहीं दिया जाता । कारखानेदार मशीनें बन्द कर रहे हैं । लेकिन अगर आवश्यक कार्य के लिये उन्हें आदमी की जरूरत पड़ती है तो वे एप्रेन्टिस से मजदूर की जगह काम लेते हैं । उसको वेतन नहीं देते एलाउन्स ही मिलता है ।

जहां तक एप्रेन्टिस योजना का सम्बन्ध है, टैक्सटाइल मिलों में 50 कामगार पर एक एप्रेन्टिस 60 कारकर्ज पर एक एप्रेन्टिस और माईनिंग डिपार्टमेंट में 25 व्यक्तियों पर एक एप्रेन्टिस रखा गया है । हिन्दुस्तान में सिर्फ सिंगल कैर-हाउसेज अहमदाबाद में टैक्सटाइल इंडस्ट्री में आती है—जहां करीब 15

परसेंट आती है । लेकिन देश में कहीं कहीं वह 61 परसेंट है । ये आंकड़े शिमला ब्यूरो द्वारा निकाले गये हैं । मेरा निवेदन यह है कि ऐप्रेन्टिसों की प्रतिशत संख्या को बढ़ाया जाये । अगर 15 परसेंट नहीं, तो कम से कम 5 परसेंट ऐप्रेन्टिस तो भी रखे जायें ।

ऐप्रेन्टिस एक्ट में यह व्यवस्था भी की जाये कि जो ऐप्रेन्टिस अपना ट्रेनिंग पीरियड पूरा कर लेगा, अगर वह उसी मिल में काम करना चाहता है, तो उस में उस मिल की सब्स्टीट्यूट लिस्ट में रखा जायेगा । मैं ने मंत्री महोदय के सामने एक यूनियन का एग्रीमेंट रखा है, जिस में लिखा है कि सातों दिन मिल चलेगी, सन्डे वाकिन्ग डे होगा । और वहां काम करने के लिए कौन रखे जायेंगे ? वहां जो मजदूर काम करते हैं, उन के भाई, उन के लड़के और उन के दामाद रखे जायेंगे । अगर किसी श्रमिक की सात लड़कियां सात लड़के हैं तो वे सातों कवारी रहने वाली नहीं हैं; उन के दामाद भी तैयार हो जायगे, क्योंकि दहेज की जरूरत नहीं है, नौकरी तो मिलेगी । यह बिल्कुल अन्याय है । प्रधान मंत्री जी ने बार-बार कहा है कि जिस के परिवार में कोई कमाने वाला नहीं है, उस को पहले काम दिया जाना चाहिए । लेकिन यह हो रहा है कि जो व्यक्ति काम कर रहा है, उस के भाई, उस के लड़के और उस के दामादों को भी काम पर लगाया जाये यह अंधेर है ।

प्राडक्टिविटी की बात बार-बार कही जाती है । भाव कम हो रहे हैं । रा मैटीरियल और खाने तथा आवश्यक वस्तुओं के भाव उतर रहे हैं । वर्कर्ज कन्ज्यूमर्ज इन्डेक्स काफी नीचे आ गया है । जनवरी, 1975 की तुलना में जनवरी, 1976 में इन्डेक्स के काफी नीचे जाने से टेक्सटाइल इंडस्ट्री में एक वर्कर पर लगभग 43 रुपये खर्च कम हो गया है । इस के अतिरिक्त 4.33 परसेंट बोनस से लेकर कास्ट ऑफ हुई है । इन दोनों से कम होने से प्रोडक्टिविटी की रकम कम देनी पड़ती है, प्राविडेंट फंड कम काटना पड़ता है । कास्ट आफ प्राडक्शन कम हो रहा है । इस लिए मंत्री महोदय से मेरा निवेदन है कि वह इन बातों पर विचार करें । आज मजदूरों के मन में बड़ा रोष है । अगर इमर्जेन्सी को हटा दिया जाये तो उन लोगों की प्रतिक्रिया जाहिर होगी । हमारे यहां ट्रेड यूनियन की जगह पुलिस के द्वारा काम चलाया जा रहा है । मैंने चीफ मिनिस्टर को लिखा, आप को लिखा, जिनको भी लिखा अभी तक मुझे कोई जवाब नहीं दिया अक्तूबर महीने से और आप कहते हैं कि हमें राज्य सरकार कोई जवाब ही नहीं देती । राज्य सरकार आप की कोई गिनती ही नहीं करती है, आप को गिनती ही नहीं तो देश का क्या हाल होगा ? हम आप से पीछे हैं, वह भी ताल ठोंक कर कहते हैं कि श्रमिक भी आप के पीछे है । तो कम से कम इन बनियों को तो सीधा कीजिए और अगर इस एमर्जेंसी में नहीं सीधा कर सके तो आगे कुछ होने वाला नहीं है ।

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA) Mr. Deputy-Speaker, I am very grateful to you for giving me an opportunity to intervene at this stage. I am also grateful to hon members who have participated in the debate. We have certainly benefited from their observations. There is no doubt about it.

Taking the time factor into consideration, I will try to take as little time as possible and throw light on some of the subjects which are very important and in which members are vitally interested, although I may not be here to hear some of the speeches. Had I been fortunate in that respect, I would have known their viewpoints also and would have tried to improve my observations on the subjects I am going to deal with.

14.57 hrs.

[SHRI P. PARTHASARTHY *in the Chair*]

First, I will take up the subject of welfare of the workers. The living conditions of the workers play a very important role in their productivity. This has been recognised all over the world, at least in the developing countries and by enlightened employers. So it becomes the duty of the Government to look to the interests of the workers to see that they are not neglected.

We also realise that the workers are not strong enough in some cases either because they have no organisation or their organisation cannot bargain with their employers. Therefore, it becomes the duty of the Government to see that their interests are safeguarded.

Sometime ago the employers considered the welfare of the workers as a humanitarian approach or a charitable approach. Now that concept has changed. Now it is the utilitarian approach. In a developing country like ours, it becomes all the more necesary and important that we should look after the interests of the workers. Considering that the provision of such facilities is always an extra expenditure on the employers the Government have decided to supplement their efforts in some industries to improve the living conditions of the workers.

The first step in this direction taken by Government was during the first world war when the Coal Mines Welfare fund was set up. This was followed by similar Funds for workers in mica, iron ore, limestone, dolomite and other mining industries. In this session, Parliament has passed legislation for the creation of a fund for the joint welfare of workers in manganese and iron ore mines. Previously only iron ore mine workers were enjoying this facility, and manganes workers were deprived of the benefits of it. Now both will enjoy the same sort of facilities. These organisations are there, but they are not menat to supplant the efforts of the managements, but to supplement their activities in this field.

During the last few years, I have been able to see some of the places, very remote places which are far away from the modern world. I went there simply to see that the workers' interests, that their welfare activities were carried out in right earnest and that they are not neglected. I am happy to note that those organisations have made a distinct impact on improving the living conditions of the workers.

15 hrs.

SHRI P. M. METHA (Bhavnagar): What were the places?

SHRI BALGOVIND VERMA): I want to a place beyond Udaipur in Rajasthan, I went in the interior of M. P., Raipur side as well as Jabalpur side. I also visited some places in Bihar. I may tell you that neither the State Ministers nor others have ever visited such places. I am happy to say that the workers' interest is very much looked after by those organisations there.

So far as health care is concerned, we have constructed one hospital in Karnataka at Kariganur. One hospital at Barajamda in Bihar and another hospital at Joda in Orissa are in the process of construction. We have sanctioned one hospital at Chanda coalfields. All these hospitals when constructed will go a long way towards the health care of the workers. The work done by those welfare organisations in the field of medical care has been most outstanding. All mine workers drawing pay upto Rs. 730 per month on the coal side and Rs. 500 on the other sides, and their dependents are allowed free medical treatment.

So far as housing is concerned, we have already constructed about 1800 houses during the last year and a subsidy of more than Rs. 2 crores had been granted. So far as limestone and dolomite welfare ogranisation is concerned, it continued to make progress. 583 houses were sanctioned and four ayurvedic and two allopathic dispensaries were opened

श्री दमोदर पांडे (हजारी बाग) : 72 हजार मकान बनाये गए हैं ।

SHRI BALGOVIND VERMA: I am talking of dolomite and limestone.

श्री दामोदर पांडे : डोलोमाइट एण्ड लाइम-स्टोन की कमेटी तो बनी ही नहीं है ।

SHRI BALGOVIND VERMA: There is no committee; Government is looking to the interest of the workers and it is doing the utmost.

श्री दामोदर पांडे : सब कुछ 1968 के वेरीफिकेशन पर चल ही रहा है, एक यही नया काम नहीं चल रहा है ।

SHRI BALGOVIND VERMA: I may inform you of the difficulties regarding the verification of membership; it will take a long time. we should realise this. We are looking into the matter and we hope to set up an advisory committee in the near future.... (*Interruptions*) If all the trade unions are united in their approach and if they say that such and such year should be taken we will be happy.

SHRI DINEN BHATTACHARYYA (Serampore): Who is standing in the way of verification?

SHRI BALGOVIND VERMA: The Central trade union organisations. The hon. Member himself may be knowing the answer. In regard to the limestone and dolomite welfare organisation, 583 houses have been sanctioned and four ayurvedic dispensaries and two allopathic dispensaries were opened. I have just received information that 200 houses had been sanctioned last year.

AN HON'BLE MEMBER: Is it the number of houses constructed so far?

SHRI BALGOVIND VERMA: They are under construction

MR. CHAIRMAN: The Minister may continue his speech. Don't have cross talk.

SHRI BALGOVIND VERMA: Sir, there is a proposal that we should try to cover all the mine workers with a Common Welfare Fund. We are examining this and it will take some time. We have also considered carefully the suggestion made at times that the Coal Mines Welfare Organisation may be transferred to the public sectors or the Department of Coal. We have taken into consideration the various operational and financial difficulties with which these new public sector undertakings are faced at present and we would not like them to be burdened with the task of welfare of workers for which the Ministry of Labour has sufficient expertise. Sir, we give representations to these public sector undertakings on the Advisory Committee and we also try to associate these public sectors in other ways also in our attempt to give better facilities to mine workers with the limited resources available to us. Suggestions have also been made that the Welfare Organisations for Coal Mining Industry should take upon itself the entire responsibility of welfare of coal mines thus providing some relief to these public sectors who may then devote their whole attention to safety of workers, production and marketing of coal.

श्री राम नारायण शर्मा : उनके लिये आप मकान बना रहे हैं ?

SHRI BALGOVIND VERMA: We are doing it. The suggestions are being examined from all angles. Now, encouraged by the success of the welfare orgainsations in mining areas we have decided to set up a similar organisation for Bidi workers. It is difficult to say precisely how many Bidi workers are there in the country but the rough estimates are anything between one million to two million.

SHRIMATI SAVITRI SHYAM (Angola): Are there creches for the children of the mining workers?

SHRI BALGOVIND VERMA: Yes, there are creches for the children of the mining workers. Now, in the Rajaya Sabha one of the hon Mem-

[Shri Balgovind Verma]

bers brought to the notice of the House that the number of workers would be about 8 millions. Unless we get all the information and figures from various organisations, we cannot give the exact figure. Sir, in order to improve the living conditions of these workers, both Houses of Parliament have passed the Bill to set up a Welfare Fund for them. We have made a modest beginning by levying a Welfare Cess at the rate of 25 paise per kg. of Tobacco used for manufacture of Bidi. As works progress the levy would be increased.

The whole emphasis of the present 20-point economic programme of our Prime Minister is on improving the weaker sections of society In this context, the role of these organisations become all the more important and I have no doubt in stating that they have come upto our expectations.

Now, I would like to refer to some of the achievements in the field of social security during the year. The amendment of the Employees' State Insurance Act raising the wage limit for average employees from Rs. 500.00 to Rs. 1000.00 per month is a landmark in the progress of social security in India. This amendment has brought in about seven lakh workers under the scheme. Deterrent penal provisions have now been incorporated in the Act and we expect that these provisions would facilitate timely collection of the dues of the Corporation.

SHRI DINEN BHATTACHARYA: How?

SHRI BALGOVIND VERMA: Penal provisions are there. That will take care of it. I assure you that everything is being done. During the year, the Employees' State Insurance Scheme has been extended to cover employees in the following classes of establishments:

(a) power using factories employing 10.19 workers and non-power using factories employing 20 or more workers, Shops, hotels, restaurants, cinemas, road motor transport and newspaper establishments employing 20 or more persons have also been covered. This coverage has been completed in Andhra Pradesh, Assam, Bihar, Karnataka, Punjao, Rajasthan, West Bengal and Delhi and in the rest, it is in the process of being completed.

2.14 lakh employees have been thus covered. The number of insured persons as on 31st December 1975 is 57.34 lakhs and the number of beneficiaries (families) is over 2 crores, a striking progress in the field of health service. The Corporation has raised the ceiling on expenditure on medical care from 1-4-75 as given below:

Restricted medical care—from Rs. 65 to 70 per annum per employee
Expanded medical care—from Rs. 70 to 75 per annum per employee.
Full medical care—from Rs. 85 to Rs. 95 per annum per employee.

With the financial assistance from the UNFPA, the ESIC has entered in a big way in the field of family planning by providing family planing facilities to the insured persons.

The Corporation has achieved notable success in the last three years by sanctioning Rs. 22 crores on as hospital construction adding 5000 hospital beds. The availability of drugs in ESI dispensaries has considerably improved. As the Chairman of the Standing Committee of the ESIC, I had carried on inspections of some of the ESI hospitals. The Director General and the officers of the Corporation also visit the dispensaries and hospitals and take steps to improve, the functioning of the ESI Scheme.

There was some lacuna in the Maternity Benefit Act as a result of which most of the workers were not in a position to enjoy the facility available

under this. If the ESI scheme is extended to any establishment, workers whose pay was above a particular ceiling were not entitled to this benefit. But the Act was amended during the year and with this amendment, women employees will be entitled to maternity benefit irrespective of their wages.

Another piece of progressive social legislation is the amendment of the Workmen's Compensation Act. The most notable amendments under this legislation are to raise the wage limit for coverage from Rs. 500 to Rs. 1000 and provide higher rates of compensation by wholesale substitution of the existing table of compensation. The Bill has already been passed by the Rajya Sabha and I hope this august House will also be passing this Bill before the end of this session.

The Employees' Provident Fund at present covers 66493 establishments (2701 exempted and 63792 unexempted) having 77 lakhs subscribers (29 lakhs exempted and 48 lakhs unexempted). The main problem of the EPF relates to the arrears of contributions. With the amendment of the Act in 1973 providing for deterrent penalties and the vigorous action taken by the EPF Organisation, some improvement has been achieved. The total contributions received have increased from Rs 1256.43 crores for the year 1974-75 to Rs. 1413 crores in the first nine months of the year 1975 The percentage of arrears to contributions has come down from 1.54 per cent to 1 44 per cent. 72,788 recovery cases were instituted and 59,704 prosecution cases were launched. It has been reported to us that some State Governments have also used the MISA against some employers. While these steps are in the right direction, I have a sense of disappointment inasmuch as the employers, particularly in West Bengal, have been thwarting action against them, by frequently obtaining stay orders from the High Courts. (*Interruptions*) Prosecutions have been launched.

The Coal Mines Provident Fund arrears from the nationalized coal mines, which were about Rs. 26 crores at the end of December, have almost been liquidated. This is a good news; and these arrears are no more there now. This is a matter for satisfaction, as this has been done in the face of their own difficult ways and means position.

The Social Security Schemes, by their contribution to maintaining an improved standard of health by the working class, also play an important role for increasing production, as the Prime Minister has put it: "We must go all out to increase production."

The Finance Minister has already announced that Government have decided to introduce another social security scheme, known as the Deposit-Linked Insurance Scheme This Scheme would provide insurance to workers, even without payment of premium. The salient feature of the scheme is that in the event of the demise of a worker while in service, his dependents would be entitled to an additional payment equivalent to the average balance in the Provident Fund of the workers during the preceding three years, subject to a maximum of Rs. 10,000/-. Necessary legislation will be brought before the House soon. (*Interruptions*) The total amount standing to his credit will be taken into account. The integration of social security schemes has been recommended by various bodies from time to time. While it may be advantageous to have a unified social security scheme, we must also take note of the various practical and administrative difficulties which have to be solved before taking the final step. In fact, the Employees' Provident Fund is already an organization implementing more than one social security scheme—the Provident Fund and the Pension Schemes. It will also be entrusted with the administration of the Deposit—Linked Insurance Scheme.

[Shri Balgovind Verma]

After covering the social security and welfare schemes, I would now like to come to the vocational training side, viz. the employment and training.

One major gain during 1975 has been substantial improvement in the implementation of the Apprenticeship Scheme under the 20-Point Economic Programme announced by the Prime Minister as a measure to increase employment opportunities for educated young people. The number of apprentices has increased during the last nine months from 69,000 to over 1,21,000, and increase of about 52,000. Out of the above, about 24,000 apprentices belonged to weaker sections like Scheduled Castes, Sceduled Tribes, minorities, physically handicapped and women. Over 8,000 graduate engineers 'diploma-holder apprentices have also been placed as appentices under the Act. The number of trades and industries covered by the Act has been increased to 103 and 216 respectively. The rates of stipends have been appreciably enhanced. Efforts are being continued to locate more and more seats so that larger numbers can benefit from the scheme.

A suggestion was made by Shri Ram Singh Bhai that those who are trained should be appointed as substitutes. But substitutes are not workers. Therefore, they will have to undergo training, as required by the law.

SHRI DAMODAR PANDEY: Substitutes are very much covered under the Standing Orders.

SHRI BALGOVIND VERMA. To meet the requirements of the industry, steps have been taken not only to improve the quality of training in the ITIs but also to increase the number of people given training at the advanced level of skills in the special Institutes set up for this purpose, as the following figures show:

Name of the Institute	Number of persons trained		
	1973-74	1974-75	1975-76
Advanced Training Institute, Madras .	234	337	777
Foremen Training Institute, Bangalore ,	217	260	537
Central Staff Training and Research Institute, Howrah	49	127	136
Advanced Training Institute, Electronics, Hyderabad .	(Has become functional in January 1976) Therefore the figures will be available next year.		

As a result of negotiations with international agencies, four big projects in the field of vocational training have been prepared by ILO experts which are now under the consideration of the Government for clearance. Some of them are expected to become functional during 1976-77. Prominent mention may be made of the Advanced Vocational Training System to be introduced at 16 selected ITIs and 6 CTIs in important trades, and the setting up of the Women Training Programme in new trades suitable for their employment.

So far as the employment position is concerned, the growth rate in employment in the organised sector, on the basis of final figures now available, was of the order of 2.1 per cent for the period April 1974 to March 1975. This shows an improvement over the provisional figure of 1.9 per cent released

earlier. It is worth noting that like the proceding years, the public sector continued to do better than the private sector in the growth rate; in the case of public sector, the growth rate was 3.2 per cent, whereas it was 0.1 per cent in the private sector. You will be glad to know that in 1975 the public sector employed 128.89 lakhs people while the private sector employed only 67.99 lakhs.

The employment situation continues to cause acute concern to us. The Live Register has risen to 93.26 lakhs at the end of December 1975, including about 48 lakhs educated job-seekers Government is doing its best to see that we do something for them.

I may also bring to the notice of the hon. Members that recruitment through the Gorakhpur Labour Depot had almost come to a stop and hence, in order to help the poor people of the area to get jobs, we have converted that Depot into a Central Employment Exchange. The Central and State Government departments have been requested to see that all their requirements are met through this Exchange.

So, many special schemes have been started to give employment to the unemployed persons, and this will be evident from a study of the Five Year Plan also. We are doing our best to see that most of the people get employment.

SHRI S. M. BANERJEE (Kanpur): I want to bring to the notice of the hon. Minister two or three points.

The first important point is about the reopening or taking over of two textile mills in Kanpur. The hon Minister knows that the apex body has recommended this and the Central Government also has accepted it in principle, but they have to amend the Schedule of the Act and this is taking time. I was told by the Commerce Minister, whom I met today, that the Law Ministry is drafting the amending Bill. I do not know how much time it will take. Because this concerns 10,000 workers who have been suffering for the last 12 months, this should be brought as early as possible. The Law Minister did not take even a day to bring forward legislation to annul the agreement with the insurance employees. So, in all seriousness I would urge upon the hon. Minister to see that this Bill is introduced without further delay.

There are about 12 textile mills in the country which have been similarly closed. The apex body has recommended that they should all be taken over.

MR. Chairman: He may continue next time

15.28 hrs.

WHOOPING COUGH PREVENTION AND ERADICATION SCHEME BILL*

SHRI YAMUNA PRASAD MANDAL (Samastipur): I beg to move for leave to introduce a Bill to provide for prevention and eradication of whooping cough from the country.

SHRI C. K. CHANDRAPPAN (Tellicherry): I rise on a point of order. I have given notice of the Coconuts Bill according to the rules of procedure. This Bill needs the recommendation of the President under article 117 of the Constitution. It has been sent by the Lok Sabha Secretariat to the Ministry to get the President's recommendation. I have got a reply from the Ministry which says...

MR CHAIRMAN: He can raise it at some other time.

SHRI C. K CHANDRAPPAN: This is the only time.

MR CHAIRMAN: I am prepared to listen to you, but we will be wasting our time. We have no material before us

(Interruptions)

*Published in Gazette of India Extraordinary Part II, section 2, dated 8-4-76.